

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 121 OF 2025 (WZ)

Udaykumar Ramanlal Patel

...Applicant

Versus

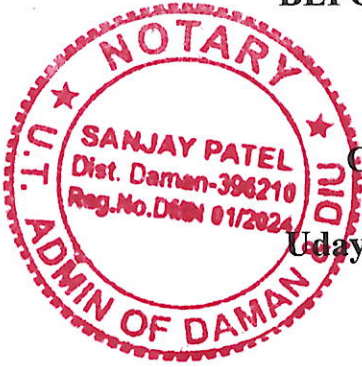
The Director, Sovevax Biologics Pvt. Ltd. & Ors. ...Respondents

AFFIDAVIT-IN-REPLY ON BEHALF OF THE RESPONDENT NO. 1

I, Mr. Dinesh Laxmanbhai Patel, Occ.- Service, the authorised signatory of Respondent No. 1 herein, having residential address at 151, Nandanvan Society, Nr. Abhilasha Char Rasta, New Sama Road, Vadodara-390024, Gujarat, India , do hereby solemnly affirm and state as under:

1. That I am the authorized signatory of the Respondent No. 1 in the present matter and am fully acquainted with the facts and circumstances of the case and have been duly authorized to affirm this affidavit for and on behalf of the Respondent No. 1. A copy of the Board Resolution dated 10th March, 2026 is hereto annexed and marked as **Annexure-1**.
2. At the outset, the Respondent No. 1 denies all and singular statements, averments and submissions as made in the Original Application, contrary to the Respondent No. 1's case as pleaded hereinafter and that no statement, averment and submission in the Original

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Application, not specifically traversed herein ought to be construed as an admission by the Respondent No. 1. The entire Original Application is a classic instance of a party indulging in absolutely unmeritorious and vexatious litigation.

3. The present Original Application against the Respondent No. 1 is not maintainable and ought to be rejected *in limine*. The Applicant has wrongly and with malafide intention arrayed the Respondent No. 1 as party to the present proceedings by stating speculative, false, misleading and misconceived facts on record. The Applicant is clearly guilty of *suggestio falsi and suppressio veri*. In fact, the present case is a classic instance of a party having approached the court with unclean hands and hence, not entitled for any reliefs, interim or otherwise.



4. The true and correct facts of the present case are as follows:
- 4.1. The Respondent No. 1 is a biopharmaceutical company incorporated on 9th December, 2021 to take up the business of manufacturing highly specialized biological products such as Vaccines, Monoclonal Antibodies (MABs) and more with the focus on investing in latest technologies and supplying its products worldwide, including semi regulated and regulated markets.
- 4.2. Immediately upon receipt of Construction Permission on 22nd December, 2023, the Respondent No. 1 had initiated



construction of industrial buildings as per approved plans (Annexure-10 herein) (hereinafter referred to as "**the said Project**") in Union Territory of Daman. The Respondent No. 1 has undertaken the development of the said Project strictly in accordance with all applicable land use regulations, permissions, planning laws and regulatory approvals prescribed under the laws governing the Union Territory of Daman.

4.3. The Company initiated construction of the said Project on four N.A. Industrial Plots bearing Survey Nos. 332/1, 332/1-A, 332/1-1 and 330/1 admeasuring 26,068 sq.m., which were amalgamated into a single Survey No. 332/1 and thereafter, upon acquiring additional adjoining Industrial-zone N.A. Lands, all such N.A. Lands (in total, 22 Survey Nos. admeasuring 89,793 sq.m.,) were duly amalgamated into a single Survey No. 332/1 on 4th March, 2025. Thus, the said Project situated at Survey No. 332/1 in Village Bhimpore, District Daman, Union Territory of Daman, land area totally admeasuring approximately 89,793 Sq. Mtrs. is hereinafter referred to as "**said Property**". Pertinently, few erstwhile survey numbers of the said Property (before final amalgamation on 4th March, 2025) are the subject matter of the present Original Application.



- 4.4. The said Property squarely falls within an Industrial Zone, as demarcated in the Outline Development Plan of Daman notified alongwith the General Development Rules, 2023 for Daman District of the Union Territory of Dadra and Nagar Haveli and Daman and Diu, which expressly permits industrial development and allied activities in such designated Industrial Zone. Annexed hereto and marked as Annexure-2 is a copy of the said Outline Development Plan of Daman.
- 4.5. The Respondent No. 1 has duly obtained all material and relevant Orders, permissions, approvals and clearances required for the development and construction of the said Project on the said Property, as detailed below:

(A) Orders of N.A. Lands for "Industrial Use":

The Company has, from time to time, acquired project lands, alongwith due N.A. Permissions/Orders (for Industrial Use) issued by the Office of the Collector, Daman, for bonafide Industrial Use. For brevity, the principal orders are: (i) N.A. Order dated 20.12.2023 for Survey No. 330/1; (ii) N.A. Order dated 11.03.2024 for Survey Nos. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 and 329/7, and (iii) N.A. Order dated



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05.12.2024 for Survey Nos. 324/1-B, 329/5, 329/6, 330/2 and 330/3, respectively enclosed as Annexures 3, 4, and 5, (which are in addition to other N.A. Orders w.r.t., pre-existing N.A. (industrial use) lands (i.e., Survey Nos. 323/1, 328/3, 332/1, 332/1A & 332/1-1) of prior landowners acquired by the Company. Further, all the aforesaid NA Orders annexed hereto expressly state that, the land in question falls in Industrial Zone-I.

- (B) **Order of Amalgamation of NA Lands for “Industrial Use”:** The Respondent No. 1 has, lastly, obtained an Order of Amalgamation dated 4th March 2025, bearing No. COL/DMN/Amal-01/2025/950, whereby all the Company’s N.A. Lands (for Industrial Use) bearing Survey Numbers (*i.e., Survey No. 332/ 1, 323/1, 324/1-A, 324/1-B, 324/2, 325/2, 327/1, 327/2, 327/3, 328/3, 328/4, 328/5-A, 329/1, 329/2, 329/4, 329/5, 329/5-A, 329/5-B, 329/6, 329/7, 330/2 and 330/3*, all situated at Village Bhimpore, Nani Daman) were amalgamated into a single Survey No. 332/1, land area totally admeasuring 89,793 Sq. Mtrs. Annexed hereto and marked as Annexure-6 is a copy of Order of Amalgamation dated 4th March, 2025.



- (C) **Consent to Establish:** The Respondent No. 1 has obtained Consent to Establish for its said Project issued by the Pollution Control Committee, Udyog Bhavan, Bhenslore, Nani Daman, Daman & Diu and Dadra Nagar Haveli, *vide* Consent No.: PCC/DDD/1677324/O-2689/WA/AA/BP/22-23 dated 12th March, 2024. Annexed hereto and marked as Annexure-7 is a copy of Consent to Establish dated 12th March, 2024.
- (D) **Coastal/Coast Guard NOC:** The Respondent No. 1 has obtained Coastal/Coast Guard NOC for the proposed construction of the factory building on land bearing Survey No. 332/1, Village Bhimpore, Nani Daman, *vide* NOC No. AS- ATM/0107/NOC/DMN/46/2023 dated 26th May 2023. Annexed hereto and marked as Annexure-8 is a copy of Coastal Guard NOC dated 26th May, 2023.
- (E) **Construction Permission:** The Respondent No. 1 has obtained Construction Permission *vide* Order No. PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/1449 dated 22nd December 2023, issued by the Planning & Development Authority, Collectorate, Daman for construction of 30,377.12 Sq. Mtrs. of Industrial



Building/Industrial shed. Annexed hereto and marked as Annexure-9 is a copy of construction permission dated 22nd December, 2023.

(F) **A copy of approved Plans:** The plans are duly approved by Junior Engineer (Civil), Planning and Development Authority, Daman, Junior Town Planner, Daman and Member Secretary, Planning and Development Authority, Daman on 22nd December, 2023. Annexed hereto and marked as Annexure-10 are copies of the approved plans.

(G) **Provisional NOC from Department of Fire and Emergency Services, Daman and Diu:** The Respondent No. 1 has duly obtained Provisional NOC for revised construction permission of factory building on the said Property from Department of Fire and Emergency Services, Daman and Diu dated 27th January, 2024. Annexed hereto and marked as Annexure -11 is a copy of Provisional NOC from Department of Fire and Emergency Services, Daman and Diu.

(H) **Plinth Certificate:** The Respondent No. 1 has obtained Plinth Certificate dated 3rd May, 2024 issued by Planning and Development Authority, Daman and Diu for



approval of work upto Plinth Level on the said Property.

Annexed hereto and marked Annexure-12 is a copy of the Plinth Certificate.

- (I) **No Objection Certificate (NOC) for blasting of rocks and levelling of lands:** The Respondent No. 1, for the limited purpose of site preparation and land levelling, has obtained a No Objection Certificate (NOC) for blasting of rocks and levelling of lands issued by the Office of the District Magistrate, Office of the Collector, Daman, *vide* NOC No. COL/DMN/MAG/SOVEVAX/NOC/2024-25/1021 dated 12th March 2025, for Survey Nos.: 327/1, 327/2, 327/3, 325/2, and 325/1. Annexed hereto and marked as Annexure-13 is a copy of NOC for blasting of rocks and levelling of lands dated 12th March, 2025.



- 4.6. The aforementioned NOC dated 12th March 2025 expressly permits controlled blasting/breaking of hard rocks strictly for on-site levelling purposes and explicitly states (in its condition no.24 overleaf) that “*No mining permitted*”. Pursuant to the said NOC, the Respondent No. 1 engaged a specialized contractor, for undertaking site levelling work, including controlled blasting/breaking of hard rocks, strictly for on-site



levelling purposes in accordance with the terms and conditions of the said NOC dated 12th March 2025.

4.7. The Respondent No. 1 submits that no activities in the nature of mining or commercial excavation were carried out at the Project site. The activities undertaken were strictly limited to land preparation and levelling, which are essential and incidental to the land use for industrial purpose.

5. THE PARA-WISE REPLY TO THE ORIGINAL APPLICATION IS AS UNDER:

5.1. With reference to Para no. 1, the Respondent No. 1 is not aware of the details and information of the Applicant and hence, cannot comment on the contents of the said para.

5.2. With reference to Para nos. 2 and 3, it is vehemently and categorically denied that the Respondent No. 1 is carrying out mining and excavation activity and explosion at Survey Nos. 332/1, 330/2, 330/3, 329/1, 2,4,5,6,7,5-A & 5-B, and 328/3, 4 & 5-A at village Bhimpore District Daman – 396210 as being factually incorrect, misconceived, and devoid of any evidentiary basis, and the Applicant is put to strict proof thereof. Although, the Respondent No. 1 is not aware of the place of residence of the Applicant, it is vehemently denied that

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the Applicant would have witnessed excavation and mining activities at the said Property. The Applicant has illegally, unlawfully and incorrectly stated the construction activities on the said property as “mining and excavation” activities, without any proof thereof.

- 5.3. With reference to Para nos. 4 and 5, the Respondent No. 1 reiterates that, it is a biopharmaceutical company incorporated *bonafidely* to take up the business of manufacturing biological products such as Vaccines, Monoclonal Antibodies (MABs) etc. Hence, it is vehemently denied that, Respondent No.1 has carried out any activity relating to stone crusher plant and/or mining of black trap (rubble/stone) and excavation of murrum/soil on the said property, as alleged by the Applicant. Therefore, the question of obtaining any consent to operate/renewal for such mining, crushing, or related excavation activities, including use of explosives does not arise in respect of Respondent No.1. The Applicant’s allegation that Respondent No.1 has undertaken the mining activity, excavation of soil and use of explosive at Survey Nos. 332/1, 330/2, 330/3, 329/1, 2, 4, 5, 6, 7, 5-A & 5-B, and 328/3, 4 & 5-A, Village Bhimpore, District Daman, is entirely false, unfounded, and misleading. Therefore, the Applicant is



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put to strict proof thereof. The Respondent No.1's activities were limited to authorised construction and industrial development on the said property, duly backed by the permissions and NOCs procured by the Respondent No. 1 from the appropriate authorities, as already mentioned hereinabove. It is further submitted that Condition No.24 of the NOC dated 12 March 2025 issued for land-levelling by controlled blasting expressly stipulates that "No mining permitted". Accordingly, there arises no question of Respondent No. 1 having carried out any mining activity.

- 5.4. With reference to Para no. 6, the Respondent No. 1 submits that the letter petition and related email referred to by the Applicant are matters strictly between the Applicant and this Hon'ble Tribunal. The Respondent No.1 was not a party to such communication and has neither received nor been served with any official copy thereof. Accordingly, Respondent No. 1 is unable to comment on the contents of the said documents annexed as Annexures "A" and "B" to the Application.
- 5.5. With reference to Para no. 7, the contents of the same are a matter of fact and hence warrants no comments.
- 5.6. With reference to Para no. 8, the Respondent No. 1 submits that, it is not privy to, nor was aware of the information purportedly



received by the Applicant from Respondent No. 5 and hence, cannot comment on the same. However, it is clarified that the Respondent No. 1, for the limited purpose of site preparation and land levelling obtained a No Objection Certificate (NOC) for blasting of rocks and levelling of lands issued by the Office of the District Magistrate. Furthermore, it is repeated and reiterated that the Respondent No. 1 has not undertaken, nor is it engaged in, any mining, stone-crushing, or commercial excavation on the said property as alleged by the Applicant.

5.7. With reference to para no. 9, the Respondent No. 1 is not aware of the information sought by the Applicant and hence cannot comment on the same. As mentioned herein above the respondent No. 1 was not carrying out mining, stone crushing or commercial excavation on the said property as alleged by the Applicant, hence, the question of obtaining Environmental Clearance (“EC”) does not arise. With respect to construction of the said property, it is submitted that the Respondent No. 1 is not liable to obtain EC by virtue of the then prevailing Notification dated 15th November 2018 issued by Ministry of Environment, Forest, and Climate Change, wherein it is stated in Entry No. 8(a) that EC is required for (i) projects with built up area equal to or more than 50,000 sq. mtrs and (ii) the



projects or activities shall not include industrial sheds, educational institutions, hospitals and hostels for educational institutions. Since, the said property is situated in Industrial Zone and the Respondent No. 1 is carrying out a project where built-up area is less than 50,000 sq. mtrs., classified as an industrial shed, the Respondent No. 1 is exempted from obtaining the EC, when the Construction Permission dated 22nd December, 2023 and Consent to Establish dated 12th March, 2024, were taken by the Respondent No. 1. The Office Memo dated 5th March, 2015 defines *Industrial Shed* and states that, *it implies buildings (whether RCC or otherwise) which is being used for housing plant and Machinery of industrial units and shall include godowns and buildings connected with production related and other associated activities of the unit in the same premises.*

5.8. With reference to Para nos. 10 and 11, it is vehemently denied that the excavation of soil, use of explosives and mining activity is illegally going on at the said Property as alleged by the Applicant and hence, the Complaint filed by the Applicant in office of the Respondent Nos. 2, 3 and 4 is false, frivolous and illegal. The said Property is within and is surrounded by the Industrial Zone-I vide notified Outline Development Plan of

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Daman. It is further denied that the activity of Respondent No.1 will definitely cause adverse damage to the Environment as the area which is the subject matter of the present application is within and is surrounded by the Industrial Zone-I. It is vehemently denied that the alleged illegal excavation, mining and use of explosive without appropriate permission can be seen in the photographs annexed at Annexure J Colly. It is submitted that the photographs at Annexure J Colly further shows that the land levelling and excavation process is going on the said Property for the purpose of levelling of land, as mentioned hereinabove.

5.9. With reference to Grounds (a) to (e), the same are denied in toto and I further repeat and reiterate whatever has been stated hereinabove. It is denied that the Respondent No.1 is carrying out illegal excavation and mining using explosives. It is denied that the Respondent No. 1 has not taken permission from the Respondent no.4.

5.10. With reference to Limitation, the contents of the said Para are denied in toto. It is denied that the Respondent No. 1 have done and/ or are doing any mining or excavation activities on the said Property as wrongly alleged by the Applicant.

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5.11. With reference to prayer (a) to (g), the Respondent No. 1 submits that the same ought not be granted as the present application is frivolous, baseless, unfounded and unsubstantiated.

6. The allegations made by the Applicant are based on mere conjecture and speculation, without any proof on record. Hence, the Original Application ought to be dismissed with costs. The reliefs prayed for by the Applicant by the present Application ought not to be granted in light of the aforesaid humble and genuine submissions made on behalf of Respondent No.1.
7. In these circumstances, the Respondent No. 1 humbly submits that the allegations and contentions against the Respondent No.1 have no merit, it is therefore just and equitable that the present application be dismissed with exemplary costs including compensatory costs.

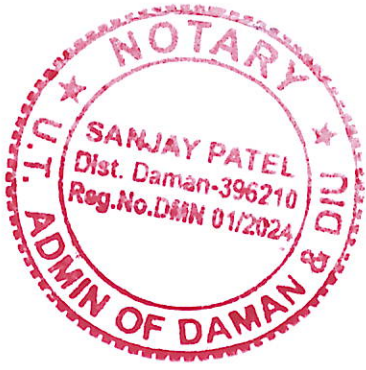
Whatever stated above is true to the best of my knowledge belief and information hence I have executed this affidavit on this 18th April, 2026, at Daman.

JAYAKAR & PARTNERS

Advocate for the Respondent No. 1


Respondent No. 1





Solemnly affirmed before me by
 Shri. Dinesh Laxmanbhai Patel
 of Daman who is identified
 by Shri.....
whom I personally know.


SANJAY PATEL
 Advocate & Notary
 Reg. No.: DMN 01/2024
 Shop No. 4, Jay Apartment,
 Opp. Suryavanshi Store,
 Mashal Chowk, Nani Daman - 396 210.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL WESTERN ZONE
BENCH, PUNE**

ORIGINAL APPLICATION NO. 121 OF 2025 (WZ)

Udaykumar Ramanlal Patel

...Applicant

Versus

The Director, Sovevax Biologics Pvt. Ltd. & Ors. ...Respondents

LIST OF DOCUMENTS ON BEHALF OF THE RESPONDENT NO. 1

Sr. No.	Particulars	Page No.
1.	Annexure-1 A copy of the Board Resolution dated 10 th March, 2026	61
2.	Annexure-2 A copy of the said Outline Development Plan of Daman	62
3.	Annexure3- A copy of N.A. Order dated 20.12.2023 for Survey No. 330/1	63 to 67
4.	Annexure-4 A copy of N.A. Order dated 11.03.2024 for Survey Nos. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 and 329/7	68 to 75
5.	Annexure-5 A copy of N.A. Order dated 05.12.2024 for Survey Nos. 324/1-B, 329/5, 329/6, 330/2 and 330/3	76 to 81
6.	Annexure-6 A copy of Order of Amalgamation dated 4 th March, 2025	82 to 83
7.	Annexure-7 A copy of Consent to Establish dated 12 th March, 2024	84 to 88
8.	Annexure-8 A copy of Coastal Guard NOC dated 26 th May, 2023	89 to 90

9.	Annexure-9 A copy of construction permission dated 22 nd December, 2023	91 to 94
10.	Annexure-10 The copies of the approved plans.	95 to 98
11.	Annexure-11 A copy of Provisional NOC from Department of Fire and Emergency Services, Daman and Diu.	99 to 105
12.	Annexure-12 A copy of the Plinth Certificate.	106 to 107
13.	Annexure-13 A copy of NOC for blasting of rocks and levelling of lands dated 12 th March, 2025.	108 to 110

Advocate for the Respondent No. 1


Respondent No. 1


CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF SOVEVAX BIOLOGICS PRIVATE LIMITED HELD ON TUESDAY, 10TH MARCH 2026, AT SURVEY NO.: 50/4, VILLAGE KADAIYA, NANI DAMAN, DAMAN – 396210

“RESOLVED THAT, any and all proceedings in relation to or arising out of the application filed before National Green Tribunal, Western Zone, Pune, being Original Application No.: 121/2025, the consent of the Board be and is hereby accorded to **(1) Mr. Dinesh Laxmanbhai Patel (PAN: AGQPP3633A); (2) Mr. Jagdish Laxmanbhai Surti (PAN: AWLPS1135R); and (3) Mr. Sohan Bhagvanbhai Sonar (PAN: KGXPS6690M)**, the persons hereby authorised on behalf of the Company, to do all or any of the acts, deeds, matters and things *individually and severally*, set out hereinafter in relation to the proceedings filed against the Company before National Green Tribunal, Western Zone, Pune:

1. To sign, verify, pursue and present Vakalatnama, Reply, Application(s), Appeal, Revision, Writ Petition, Special Leave Petition before National Green Tribunal/Appellate Tribunal/High Court/Supreme Court and to give statement (oral/writing) and/or on oath and/or otherwise, which may be required to be done by the Company and to take all such further steps as may be necessary and required for the purposes.
2. To sign and move any Application, Replies, Affidavits etc., before National Green Tribunal/Appellate Tribunal/High Court/Supreme Court, enter into a compromise, to admit or deny any document, to receive and hand over the document. He is further authorized to file any application/pleadings, filing of which may become necessary at the subsequent stage for effectively pursuing the case.
3. To engage and appoint any lawyer, advocate, vakil, pleader or attorney as he thinks proper and necessary in the said case and sign the Vakalatnama.
4. To adduce evidence and give statement in the best interest of the Company.
5. To inspect the judicial file and take notes and apply and receive certified copy thereof.
6. To accept service of any summons, notice relating to said matters, to accompany the bailiff for affecting the service of any notice/summons upon the opposite part and to execute the order/judgment/decreed/award of any Tribunal, Court, Forum on behalf of the Company.
7. And to do all acts, deeds, matters and things which are not specifically mentioned hereinabove but may become necessary at the subsequent stage.

CERTIFIED TRUE COPY

For, **SOVEVAX BIOLOGICS PRIVATE LIMITED**


Kairus Shavak Dadachanji
Director [DIN: 00196582]



SOVEVAX BIOLOGICS PRIVATE LIMITED

CIN: U24290MH2021PTC373037

Registered Office: 72-73, 7th Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra, 400021- India.
Tel.(Office): (022) 35200800 Email: info@sovevaxbio.com Website: w.w.w.sovevaxbiologics.com



(63)

U.T. Administration of Dadra & Nagar Haveli and Daman & Diu**Office of the Collector****Revenue Section, Daman - 396 220**Order No. 2/20230045/2023-LND/4640Dated: - 20/12/2023.

READ - An application dated 17/11/2023 of **Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai.** has requested to grant N.A. Permission in respect of land bearing Survey No. 330/1 admeasuring 3100.00, of Village **Bhimpore, Nani Daman** for **Industrial** purpose.

The concerned department have reported as under:

1. The A.T.P., Daman vide letter No. ATP/DMN/NA/BHIM/330(1)/786/2023/1393 dated 13/12/2023, has reported that the land in question falls in Industrial Zone - I, Dimension & arrangement of the plot is adequate for proposed use. The land is not within CRZ.
2. The Mamlatdar, Daman vide letter No. MAM/DMN/292/1123 dated 08/12/2023 has reported that the occupant of the land in question is Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai. The land is not under litigation/inquiry/dispute etc. Land revenue paid. The land is not under acquisition. The land in question falls within cultivable command area of Damanganga Project.

The land lies in Industrial Zone - I and No direct access is available, however as per the undertaking provided by the applicant, Survey No. 332/1-A, 332/1, 332/1(1) and 330/1 of Village Bhimpore, Nani Daman shall be amalgamated in the single plot from an access point of view, and Survey No. 332/1-A, 332/1 and 332/1(1) are abutting the Coastal Highway having 45.00 mts. ROW. After amalgamation, said survey number gets access from 45.00 mts. ROW coastal Highway.

Cost of execution of
Damanganga Irrigation project
Vide Challan No. 30
dated 26/12/2023 31,000/-

ORDER

N.A. Permission is hereby granted under Section 32 to the holder **Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai.**, to convert agriculture land of Survey No. 330/1 admeasuring 3100.00, of Village **Bhimpore, Nani Daman** for bonafide **Industrial** only with the following conditions:-

1. The permission shall be subject to the provision of Goa, Daman & Diu land Revenue Code 1968 Rules framed thereunder.
2. Holder shall submit a layout plan and get it approved by the Administration within one month before starting any land development or construction work.
3. The holder shall commence N.A. use within a period of five year from the date of this order, failing which unless the said period is extended by the Collector from time to time the permission granted shall be deemed to have been lapsed.
4. Commencement of N.A. use shall mean actual execution of the project for which permission is granted and in case applicant fails to execute to project within five years, the permission granted shall be cancelled.
5. The holder shall send an intimation regarding completion of building within a month after construction work is over.
6. The holder shall abide by other reasonable condition or conditions to the use of the land.
7. Any kind of pathway, right of way, Canal, natural drainage etc. will remain as it is and should not be disturbed after any kind of construction. The rights of general public will remain as it was existing before N.A. and as per Revenue Map.
8. Development of the land including road etc. shall be done before putting the land to N.A. use.
9. No tree shall be cut without obtaining prior permission from the Forest Department, if any existing tree on the land is required to be felled.
10. As the plot falls within the command area of Damanganga Irrigation Project no construction should come up in alignment of any canal of the Damanganga project passing through the plot.

(PTO)

11. As the plot falls within the Command area of Damanganga Irrigation Project there should be a setback of 5(five) meters on either side of the canal while unit is constructed and water flow shall not be affected.
12. Applicant shall not put the land to N.A. use without obtaining Construction Licence and any other NOC/permission, if any, required from the Competent Authority.
13. Applicant shall submit building plan as per the GDR-2023 of Daman District and get the lay out plan and building plan approved from Town & Country Planning Department prior to obtaining construction licence from the concerned Panchayat.
14. The applicant shall amalgamate the land bearing survey no. 330/1, 332/1-A, 332/1 and 332/1(1) in a single plot prior to grant of construction permission from access point of view.
15. The applicant shall keep the roadside margin at a distance of 36.50 mts. from the Centre line of the road as per Table no.7.10 of G.D. Rule-2023.
16. Applicant shall provide the land free of cost to Government Authority for expansion of roads as and when required for public purpose.
17. The holder shall observe all other Laws/Rules in force failing which the permission granted should be revoked/cancelled immediately.




Collector, Daman.

To,

**Shri Kairus Shavak Dadachanji,
R/o. 603, Bakhtavar 163/B, Colaba Road,
opp. Colaba Post Office,
Colaba, Mumbai.**

Copy along with copy of Sanad forwarded for necessary action to: -

1. The Associate Town Planner, Daman
2. The Mamlatdar, Daman
3. The Enquiry Officer, City Survey, Daman

संघप्रदेश दमण एवं दीव प्रशासन / U.T. Administration of Daman & Diu
 "समाहर्ता" कार्यालय, दमण / Office of the Collector, Daman.
 मोटी दमण / Moti Daman - 396 220.

सं. 2/202230045/2023-LND/829/4640 दिनांक / Dt:- 20/12/2023

पढें /Read:- Application dated 17/11/2023 received from Shri Kairus Shavak Dadachanji, Resident of 603, Bakhtavar, 163/B, Colaba Road, Opp. Colaba Post Office, Colaba Mumbai.

सनद / SANAD

अनुसूची / SCHEDULE - II

Dept of execution of
 Sewerage & Drainage Project
 Work Order No. 70
 dated 26/12/2023 31,000/-

[अनुसूची डगोवा, दमण एवं दीव भू-राजस्व (भूमि के उपयोग में परिवर्तन तथा गैर-कृषि भूमि मूल्यांकन) नियमावली, 1969 का नियम-7 देखें]

[See Rule 7 of the Goa, Daman and Diu Land Revenue (Conversion of use of land & non-agricultural Assessment) Rules, 1969.]

जबकि समाहर्ता, दमण (इसके आगे "समाहर्ता" कहा जायेगा एवं समाहर्ता जिस अधिकारी को अपने अधिकारों के प्रयोग करने तथा कर्तव्यों के निर्वहन करने के लिए नियुक्त करेगा, उसे भी समाहर्ता कहा जायेगा) को इस प्रदेश में लागू गोवा, दमण एवं दीव भू-राजस्व, कोड, 1968 की धारा-32 (इसके आगे इसे कोड कहा जायेगा, जिसमें संदर्भ के अनुसार इसके तहत बनी नियमावली एवं आदेश भी शामिल हैं) के तहत श्री क्यरुस शावक दादाचंजी ----निवासी 603, बकतवार 163/ब, कोलाबा रोड, कोलाबा पोस्ट ऑफिस के सामने कोलाबा, मुंबई - ने केडस्ट्रल, सर्वे ----- स्थान में स्थित "नरसिंहवार", ----- सर्वे सं. के अंतर्गत भिंपोर, नानी दमन, जिला दमन ----- नाम का पंजीकरण सं. 330/1 3100.00 -----वर्ग मीटर के तहत पंजीकृत प्लॉट के दखलदार (इसके आगे आवेदक कहा जाएगा एवं आवेदक के वारिस, निष्पादक, प्रबन्धकर्ता तथा अधिन्यासी को भी आवेदक कहा जाएगा) के रूप में उक्त भूमि प्लॉट (इसके अनुलग्नक-1 में वर्णित प्लॉट जो सर्वे सं. 330/1 का भाग है एवं जिसका माप 3100.00 वर्ग मीटर है, उसे उक्त प्लॉट कहा जाएगा) का औद्योगिक प्रयोजन के लिए उपयोग करने हेतु अनुमति माँगी है;

Whereas an application has been made to the Collector of Daman (hereinafter referred to as "the Collector" which expression shall include any Officer whom the Collector shall appoint to exercise and perform his powers and duties under this grant) under Section 32 of the Goa, Daman and Diu Land Revenue code, 1968 applicable to this territory (hereinafter referred to as the said "Code" which expression shall, where the context so admits include the rules and orders thereunder) by Shri KAIRUS SHAVAK DADACHANJI Resident of, 603, Bakhtavar 163/B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai being the occupant of the plot registered under Cadastral Survey - known as "Narisinhwaru" situated at Village Bhimpore, Nani Daman Of Daman District-----registered under Survey No. 330/1 - 3100.00 Sq.Mts.-----hereinafter referred to as "the applicant" which expression shall, where the context so admits include his/her heirs, executors, administrators and assigns) for the permission to use the plots of land (hereinafter referred to as the "said plot" described in the Appendix I hereto forming a part of P.T. sheet No. Survey No. 330/1 Of Village Bhimpore, Nani Daman Of Daman District-----admeasuring 3100.00 Square Meters be the same a little more or less for the purpose of --INDUSTRIAL-- use.

अब यह प्रमाणित किया जाता है कि एतदद्वारा उपर्युक्त कोड तथा उसके तहत बनाई गई नियमावली के उपबन्धों तथा निम्नलिखित शर्तों के अधीन उक्त प्लॉट के उपयोग हेतु अनुमति दी जाती है ; अर्थात् :- Now, this is to certify that the permission to use for the said plots is hereby granted, subject, to the provisions of the said Code, and rules thereunder, and on the following conditions, namely :-

- 1 मूमी का समतलन तथा सफाई:- आवेदक को भूमि के गैर-कृषि उपयोग के जिस उद्देश्य हेतु अनुमति दी गई है, उस पर अस्वच्छता रोकने के विचार से वह भूमि का समतलन एवं सफाई करने हेतु बाध्य होगा *Leveling and clearing of the land* The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular non agricultural purpose for which the permission is granted to prevent insanitary conditions.
- 2 मूल्यांकन :- आवेदक को इस आदेश के जारी होने की तिथि से "समाहर्ता" द्वारा उक्त कोड तथा उसके तहत बनाई गई नियमावली के तहत निधारित गैर-कृषि मूल्य का भुगतान करना होगा । *Assessment :-* The applicant shall pay the non-agricultural assessment when fixed by the collector under the said Code and rules thereunder with effect from the date of this order.
- 3 उपयोग, आवेदक उक्त भूमि या उस पर बनाए गए या बनाए जाने वाले भवन का रिहायशी/औद्योगिक/ अन्य किसी गैर- कृषि उद्देश्य के सिवाय "समाहर्ता" के पूर्व अनुमोदन के बिना उपयोग नहीं करेगा । *Use -* The applicant shall not use the said land and building erected or to erected thereon for any purpose other than residential/Industrial/ any other non-agricultural purpose, without the previous sanction of the Collector.
- 4 भवन बनाने हेतु समय सीमा :- आवेदक इस आदेश की तिथि से पाँच वर्ष के भीतर उक्त प्लॉट में वास्तविक एवं स्थायी विवरण वाले भवन का निमाण शुरु करेगा । ऐसा नहीं कर सकने पर जब तक समाहर्ता द्वारा समय-समय पर इस अवधि का विस्तार नहीं किया जाता है तब तक दी गई अनुमति रद्द हुई समझी जायेगी ।

Building time limit :- The applicant shall within five years from the date hereof, commence on the said plot construction of building of a substantial and permanent description, failing which unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to have lapsed.

- 5 शुल्कों के भुगतान की जिम्मेदारी - आवेदक उक्त भूमि पर लगाये जानेवाले सभी करों, उपशुल्कों तथा उपकारों का भुगतान करेगा ।
Liability for rates - The applicant shall pay all taxes, rates and cesses leviable on the said land.
- 6 दण्ड विधि (क) : यदि आवेदक पूर्वोक्त किसी भी शर्त का उल्लंघन करता है, तो समाहर्ता बिना किसी पूर्वग्रह के उक्त कोड के उपबन्धों के तहत लागू दण्ड प्रभारित कर सकते हैं एवं ऐसे शुल्क एवं निधारित मूल्य का भुगतान करने पर उक्त प्लॉट को आवेदक के नाम जारी रख सकते हैं ।

Penalty clause - - (a) If the applicant contravenes any of the foregoing conditions the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code continue the said plot in the occupation of the applicant on payment of such fine and assessment as he may direct.

(ख) उपखण्ड (क) में ऐसा कुछ उल्लेख होते हुए भी इसके बारे में समाहर्ता द्वारा विनिर्दिष्ट ऐसी समय सीमा के भीतर किसी भवन के हटाने या बनाए गए भवन या संरचना में परिवर्तन करने या इस अनुमति के उपबन्धों के प्रतिकूल उपयोग करने पर निदेश देना समाहर्ता के लिए विधि-सम्मत होगा तथा यदि ऐसे भवन को हटाया या इसमें परिवर्तन नहीं किया जाता है, तो यह करने के लिए आने वाली लागत को आवेदक से भू-राजस्व बकाया के रूप में वसूली जाएगी ।

(b) Notwithstanding anything contained in sub-clause (a) it shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or use contrary to the provisions of this grant within such time as specified in that behalf by the Collector, and on such removal or alteration not being carried out and recover the cost of carrying out the same from the applicant as on arrears of land revenue.

7 लागू कोड उपलब्ध : इसमें दिये गए उपबन्धों के सिवाय उक्त कोड तथा उसके तहत बनाई गई नियमावली के उपबन्धों की शर्तों के तहत अनुमति दी जायेगी।

Code provision applicable - Save as herein provided the grant shall be subject to the provisions of the said Code and rules thereunder.

परिशिष्ट / APPENDIX - 1

लम्बाई एवं चौड़ाई Length and Breadth		कुल पृष्ठीय क्षेत्रफल/ Total Superficial Area	सर्वे सं या भाग सं. / Forming (part of) Survey No. or Hissa No.	सीमाएं/ Boundaries	अभियुक्तिया Remarks
उत्तर से दक्षिण / North to South	पूर्व से पश्चिम / East to West				
1.	2.	3.	4.	5.	6.
-	-	3100.00 Sq. Mts.	330/1 of Village Bhimpore, Nani-Daman of Daman District	उत्तर, दक्षिण, पूर्व तथा पश्चिम North, South, East and West	
(AS PER SITE PLAN ENCLOSED HEREWITH)					

समाहर्ता, दमण ने निम्नलिखित के साक्ष्य में प्रशासक दमण एवं दीव की ओर से अपने हस्ताक्षर एवं कार्यालय मुहर प्रदान की हैं तथा आवेदक ने दिनांक 20/12/2023 को अपने हस्ताक्षर किये हैं।

In witness whereof Collector, Daman, has hereunto set his hand and seal of his Office on behalf of the Administrator of Daman & Diu and the applicant has also hereunto set his hand This day of October, 2018

(Signature)

(SHRI KAIRUS SHAVAK DADACHANJI)

आवेदक के हस्ताक्षर / Signature of the applicant

(साक्षियों के हस्ताक्षर एवं पदनाम)
(Signature and designation of witnesses)

1. *(Signature)*
2. *(Signature)*

SEAL

(Signature)
Superintendent of
Collector

(Signature)
[DR.SAURABH MISHRA]
समाहर्ता दमण / Collector of Daman

(साक्षियों के हस्ताक्षर एवं पदनाम)

(Signature and designation of witnesses)



हम यह घोषणा करते हैं कि श्री जिन्होंने इस सनद पर हस्ताक्षर किये हैं हमारी जानकारी के अनुसार ये वही व्यक्ति है जिसने हमारे समक्ष अपने हस्ताक्षर किये हैं।

We declare that Shri/Smt Kairus Shavak Dadachanji who have signed this Sanad is, to our personal knowledge, the person he represent himself to be and that he /she has affixed his signature hereto in our presence

1. *(Signature)*
2. *(Signature)*

(Signature)

68

U.T. Administration of Dadra & Nagar Haveli and Daman & Diu
Office of the Collector

Revenue Section, Daman - 396 220

Order No. 20240034/2024-LND/1311Dated: - 11 / 03 / 2024.

READ :- An application dated 29/01/2024 of **Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai.** has requested to grant N.A. Permission in respect of land bearing Survey No. 328/5A, 328/4, 329/3, 329/4, 329/5A, 329/5B, 324/1A, 324/2 325/2, 327/1, 327/2, 327/3, 329/1, 329/2, 329/7 admeasuring 1080.00, 2300.00, 1200.00, 1800.00, 600.00, 600.00, 1100.00, 5700.00, 3600.00, 3975.00, 3975.00, 3975.00, 5500.00, 2000.00, 1500.00, of Village Bhimpore, Nani Daman for Industrial purpose.

Cost of execution of
Damanganga Irrigation project
Vide Challan No. 96
dated 5/3/2024 ₹ 3,89,050/-

The concerned department have reported as under:

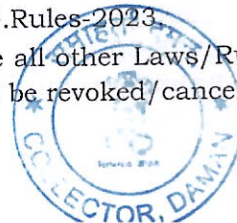
1. The A.T.P., Daman vide letter ATP/DMN/NA/BHIM/328(5A)&Ors./822/2024/1818 Dated 15/02/2024 has reported that the land in question falls in Industrial Zone -I, Dimension & arrangement of the plot is adequate, subject to amalgamation of all the above plots into a single plot. The land is not within CRZ.
2. The Mamlatdar, Daman vide letter No. MAM/DMN/649/335 dated 21/02/2024 has reported that the occupant of the land in question is Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai. The land is not under litigation/inquiry/dispute etc. Land revenue paid. The land is not under acquisition. The land in question falls within cultivable command area of Damanganga Project.

The land lies in Industrial Zone - I and the land bearing survey no.324/2 is directly accessible through 18.00 mtr. ROW proposed ODP Road, however, this access is not adequate as per GDR-2023. As per the affidavit/ declaration submitted by the applicant, the land bearing survey no. 324/1A, 324/2, 325/2, 327/1, 327/2, 327/3, 328/4, 328/5A, 329/1, 329/2, 329/3, 329/4, 329/5A, 329/5B, 329/6, 329/7, will be amalgamated with adjoining land bearing survey nos. 332/1-1, 332/1, 332/1-A & 330/1 of village Bhimpore into a single plot from an access point of view as survey no.332/1-A, 332/1 and 332/1(1), adjoining the above lands are abutting the National Highway having 45.00 mts. ROW. After amalgamation, the said survey number gets access from 45.00 mts. ROW National Highway as an access for the said lands for N.A. purpose.

ORDER

N.A. Permission is hereby granted under Section 32 to the holder **Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road, opp. Colaba Post Office, Colaba, Mumbai.**, to convert agriculture land of Survey No. 328/5A, 328/4, 329/3, 329/4, 329/5A, 329/5B, 324/1A, 324/2 325/2, 327/1, 327/2, 327/3, 329/1, 329/2, 329/7 admeasuring 1080.00, 2300.00, 1200.00, 1800.00, 600.00, 600.00, 1100.00, 5700.00, 3600.00, 3975.00, 3975.00, 3975.00, 5500.00, 2000.00, 1500.00, of Village Bhimpore, Nani Daman for bonafide Industrial only with the following conditions:-

1. The permission shall be subject to the provision of Goa, Daman & Diu land Revenue Code 1968 Rules framed thereunder.
2. Holder shall submit a layout plan and get it approved by the Administration within one month before starting any land development or construction work.
3. The holder shall commence N.A. use within a period of five year from the date of this order, failing which unless the said period is extended by the Collector from time to time the permission granted shall be deemed to have been lapsed.
4. Commencement of N.A. use shall mean actual execution of the project for which permission is granted and in case applicant fails to execute to project within five years, the permission granted shall be cancelled.
5. The holder shall send an intimation regarding completion of building within a month after construction work is over.
6. The holder shall abide by other reasonable condition or conditions to the use of the land.
7. Any kind of pathway, right of way, Canal, natural drainage etc. will remain as it is and should not be disturbed after any kind of construction. The rights of general public will remain as it was existing before N.A. and as per Revenue Map.
8. Development of the land including road etc. shall be done before putting the land to N.A. use.
9. No tree shall be cut without obtaining prior permission from the Forest Department, if any existing tree on the land is required to be felled.
10. As the plot falls within the command area of Damanganga Irrigation Project no construction should come up in alignment of any canal of the Damanganga project passing through the plot.
11. As the plot falls within the Command area of Damanganga Irrigation Project there should be a setback of 5(five) meters on either side of the canal while unit is constructed and water flow shall not be affected.
12. Applicant shall not put the land to N.A. use without obtaining Construction Licence and any other NOC/permission, if any, required from the Competent Authority.
13. Applicant shall submit building plan as per the GDR-2023 of Daman District and get the lay out plan and building plan approved from Town & Country Planning Department prior to obtaining construction licence from the Town & Country Planning Department/Daman Municipal Council.
14. The applicant shall amalgamate the land bearing survey no.324/1A, 324/2, 325/2, 327/1, 327/2, 327/3, 328/4, 328/5A, 329/1, 329/2, 329/3, 329/4, 329/5A, 329/5B, 329/7, 330/1, 332/1-A, 332/1 and 332/1(1) in a single plot prior to grant of construction permission from access point of view.
15. There are two lands surrounded by the above lands after proposed amalgamation, for which adequate access has to be provided.
16. The applicant shall keep the roadside margin at a distance of 36.50 mts. from the center line of the NH and 18.0 mts from the center line of proposed ODP road as per G.D.Rules-2023.
17. The holder shall observe all other Laws/Rules in force failing which the permission granted should be revoked/cancelled immediately.



[Signature]
Collector, Daman.

To,

**Shri Kairus Shavak Dadachanji, R/o. 603, Bakhtavar 163/B, Colaba Road,
opp. Colaba Post Office, Colaba, Mumbai.**

Copy along with copy of Sanad forwarded for necessary action to: -

1. The Associate Town Planner, Daman
2. The Mamlatdar, Daman
3. The Enquiry Officer, City Survey, Daman

सं. 2/20240034/2024-LND/1311

दिनांक / Dt.:- 11 / 03 /2024

पढें /Read:- Application dated 29/01/2024 received from Shri Kairus Shavak
Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp.
Colaba Post Office, Colaba, Mumbai.

सनद / S A N A D

अनुसूची / SCHEDULE – II

Cost of execution of
Damanganga Irrigation project
Vide Challan No. 96
dated 23/2024 ₹ 3,89,050/-

[अनुसूची इगोवा, दमण एवं दीव भू-राजस्व (भूमि के उपयोग में परिवर्तन तथा गैर-कृषि भूमि मूल्यांकन) नियमावली, 1969 का नियम-7
देखें।

[See Rule 7 of the Goa, Daman and Diu Land Revenue (Conversion of use of land & non-agricultural Assessment) Rules, 1969.]

जबकि समाहर्ता, दमण (इसके आगे “समाहर्ता” कहा जायेगा एवं समाहर्ता जिस अधिकारी को अपने अधिकारो के प्रयोग करने तथा कर्तव्यो के निर्वहन करने के लिए नियुक्त करेंगे, उसे भी समाहर्ता कहा जायेगा) को इस प्रदेश में लागू गोवा, दमण एवं दीव भू-राजस्व, कोड, 1968 की धारा-32 (इसके आगे इसे कोड कहा जायेगा, जिसमें संदभ के अनुसार इसके तहत बनी नियमावली एवं आदेश भी शामिल हैं) के तहत श्री कैरुस शावक दादाचनजी ---निवासी 603, बकतावर 163/B, कोलाबा रोड, कॉलबा पोस्ट ऑफिस के सामने, कॉलबा, मुंबई - ने केडस्ट्रल, सर्वे ----- स्थान में स्थित “वागीयु, खायु, वसनावालु, मोडियावालु और देवडूंगरी सर्वे सं . के अंतर्गत भीमपोर, नानी दमण , जिला दमण नाम का पंजीकरण सं. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 - 1080.00 , 2300.00 , 1200.00 , 1800.00, 600.00, 600.00 , 1100.00 , 5700.00 , 3600.00 , 3975.00 , 3975.00 , 3975.00 , 5500.00, 2000.00 और 1500.00 - वर्ग मीटर के तहत पंजीकृत प्लॉट के दखलकार (इसके आगे आवेदक कहा जाएगा एवं आवेदक के वारिस, निष्पादक, प्रबन्धकर्ता तथा अधिन्यासी को भी आवेदक कहा जाएगा) के रूप में उक्त भूमि प्लॉट (इसके अनुलग्नक-1 में वर्णित प्लॉट जो सर्वे सं. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 का भाग है एवं जिसका माप 1080.00, 2300.00 , 1200.00 , 1800.00, 600.00, 600.00 , 1100.00 , 5700.00 , 3600.00 , 3975.00 , 3975.00 , 3975.00 , 5500.00, 2000.00 और 1500.00 वर्ग मीटर है, उसे उक्त प्लॉट कहा जाएगा।) का औद्योगिक प्रयोजन के लिए उपयोग करने हेतु अन्मति माँगी है;

Whereas an application has been made to the Collector of Daman (hereinafter referred to as "the Collector" which expression shall include any Officer whom the Collector shall appoint to exercise and perform his powers and duties under this grant) under Section 32 of the Goa, Daman and Diu Land Revenue code, 1968 applicable to this territory (hereinafter referred to as the said "Code" which expression shall, where the context so admits include the rules and orders thereunder) by Shri Kairus Shavak Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai.

----- being the occupant of the plot registered under Cadastral Survey - known as "Vaghiyu, Khjayu, Vasnavalu, Modiyavalu " & "Devdungari" situated at Village Bhimpore, Nani Daman Of Daman District----- registered under

Survey No. 328/5-A, 328/4, 329/3, 329/4, 329/5-A, 329/5-B, 324/1-A, 324/2,

325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 -1080.00 , 2300.00 ,

1200.00 , 1800.00, 600.00, 600.00 , 1100.00 , 5700.00 , 3600.00 , 3975.00 ,

3975.00 , 3975.00 , 5500.00, 2000.00 और 1500.00 Sq.Mts.-----hereinafter

referred to as "the applicant" which expression shall, where the context so admits include his/her heirs, executors, administrators and assigns) for the permission to use the plots of land (hereinafter referred to as the "said plot" described in the Appendix I hereto forming a part of P.T. sheet No. Survey No. 328/5-A, 328/4, 329/3, 329/4, 329/5-A,

329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7

Of Village Bhimpore, Nani Daman Of Daman District-----

admeasuring 1080.00 , 2300.00 , 1200.00 , 1800.00, 600.00, 600.00 , 1100.00 ,

5700.00 , 3600.00 , 3975.00 , 3975.00 , 3975.00 , 5500.00, 2000.00 और

1500.00 -----Square Meters be the same a little more or less for the purpose of

INDUSTRIAL - use.

7 लागू कोड उपलब्ध : इसमें दिये गए उपबन्धों के सिवाय उक्त कोड तथा उसके तहत बनाइ गइ नियमावली के उपबन्धों की शर्तों के तहत अनुमति दी जायेगी।

73

Code provision applicable - Save as herein provided the grant shall be subject to the provisions of the said Code and rules thereunder.

परिशिष्ट / APPENDIX - I

लम्बाइ एवं चौड़ाइ Length and Breadth		कुल पृष्ठीय क्षेत्रफल/ Total Superficial Area	सर्वे सं. या भाग सं. / Forming (part of) Survey No. or Hissa No.	सीमाएं/ Boundaries	अभियुक्तिया Remarks
उत्तर से दक्षिण / North to South	पूर्व से पश्चिम / East to West			उत्तर, दक्षिण, पूर्व तथा पश्चिम North, South, East and West	
1.	2.	3.	4.	5.	6.
--	--	1080.00 2300.00 1200.00 1800.00 600.00 600.00 1100.00 5700.00 3600.00 3975.00 3975.00 3975.00 5500.00 2000.00 और 1500.00 Sq.Mts.	328/5-A, 328/4, 329/3, 329/4, 329/5- A, 329/5-B, 324/1-A, 324/2, 325/2, 327/1, 327/2, 327/3, 329/1, 329/2 और 329/7 of Village Bhimpore Nani-Daman of Daman District	To or towards the North:- S. No. 328/3 , 328/3-A 328/5 , 332/1 & 332/1/1 South:- S. No. 326 , 325/1 , 325/3-A , 324/1-B & 312 East:- S. No. 330/1 , 323/1 , 324/3 , 324/1-B , 324/1-C , 324/1-D & 324/1-E West:-S. No. 328/5 , 327 , 324/1-B , 324/1-C , 324/1-D, 324/1-E & Village Boundary Of Kadaiya	
(AS PER SITE PLAN ENCLOSED HEREWITH)					

समाहर्ता, दमण ने निम्नलिखित के साक्ष्य में प्रशासक दमण एवं दीव की ओर से अपने हस्ताक्षर एवं कार्यालय मुहर प्रदान की है तथा आवेदक ने दिनांक _____ को अपने हस्ताक्षर किये हैं।

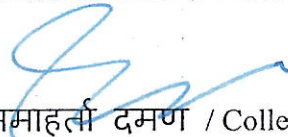
In witness whereof Collector, Daman, has hereunto set his hand and seal of his Office on behalf of the Administrator of Daman & Diu and the applicant has also hereunto set his hand This 11th day of March, 2024


(SHRI KAIRUS SHAVAK DADACHANJI)

आवेदक के हस्ताक्षर / Signature of the applicant

(साक्षियों के हस्ताक्षर एवं पदनाम) 1. Naz Nareh- S. Damaniker
(Signature and designation of witnesses)
2. Abdul Samad N. Pota

SEAL



समाहर्ता दमण / Collector of Daman

(साक्षियों के हस्ताक्षर एवं पदनाम)
1. _____
(Signature and designation of witnesses)
2. _____



अब यह प्रमाणित किया जाता है कि एतदद्वारा उपर्युक्त कोड तथा उसके तहत बनाइ गई नियमावली के उपबन्धों तथा निम्नलिखित शर्तों के अधीन उक्त प्लॉट के उपयोग हेतु अनुमति दी जाती है ; अर्थात :- Now, this is to certify that the permission to use for the said plots is hereby granted, subject, to the provisions of the said Code, and rules thereunder, and on the following conditions, namely :-

- 1 मूमी का समतलन तथा सफाई:- आवेदक को भूमि के गैर-कृषि उपयोग के जिस उद्देश्य हेतु अनुमति दी गई है, उस पर अस्वच्छता रोकने के विचार से वह भूमि का समतलन एवं सफाई करने हेतु बाध्य होगा *Leveling and clearing of the land* – The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular non agricultural purpose for which the permission is granted to prevent insanitary conditions.
- 2 मूल्यांकन :- आवेदक को इस आदेश के जारी होने की तिथि से 'समाहर्ता' द्वारा उक्त कोड तथा उसके तहत बनाइ गई नियमावली के तहत निधारत गैर-कृषि मूल्य का भुगतान करना होगा ।
Assessment: -- The applicant shall pay the non-agricultural assessment when fixed by the collector under the said Code and rules thereunder with effect from the date of this order.
- 3 उपयोग:आवेदक उक्त भूमि या उस पर बनाए गए या बनाए जाने वाले भवन का रिहायशी/औद्योगिक/ अन्य किसी गैर- कृषि उद्देश्य के सिवाय 'समाहर्ता' के पूर्व अनुमोदन के बिना उपयोग नहीं करेगा । *Use* – The applicant shall not use the said land and building erected or to erected thereon for any purpose other than residential/Industrial/ any other non-agricultural purpose, without the previous sanction of the Collector.
- 4 भवन बनाने हेतु समय सीमा :- आवेदक इस आदेश की तिथि से पाँच वर्ष के भीतर उक्त प्लॉट में वास्तविक एवं स्थायी विवरण वाले भवन का निमाण शुरू करेगा । ऐसा नहीं कर सकने पर जब तक समाहर्ता द्वारा समय-समय पर इस अवधि का विस्तार नहीं किया जाता है तब तक दी गई अनुमति रद्द हुई समझी जायेगी ।

Building time limit :- The applicant shall within five years from the date hereof, commence on the said plot construction of building of a substantial and permanent description, failing which unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to have lapsed.

- 5 शुल्कों के भुगतान की जिम्मेदारी :- आवेदक उक्त भूमि पर लगाये जानेवाले सभी करों, उपशुल्कों तथा उपकारों का भुगतान करेगा ।
Liability for rates: - The applicant shall pay all taxes, rates and cesses leviable on the said land.
- 6 दण्ड विधि (क) : यदि आवेदक पूर्वोक्त किसी भी शर्त का उल्लंघन करता है, तो समाहर्ता बिना किसी पूर्वग्रह के उक्त कोड के उपबन्धों के तहत लागू दण्ड प्रभारित कर सकते हैं एवं ऐसे शुल्क एवं निधारत मूल्य का भुगतान करने पर उक्त प्लॉट को आवेदक के नाम जारी रख सकते हैं ।

Penalty clause -- (a) If the applicant contravenes any of the foregoing conditions the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code continue the said plot in the occupation of the applicant on payment of such fine and assessment as he may direct.

(ख) उपखण्ड (क) में ऐसा कुछ उल्लेख होते हुए भी इसके बारे में समाहर्ता द्वारा विनिर्दिष्ट ऐसी समय सीमा के भीतर किसी भवन के हटाने या बनाए गए भवन या संरचना में परिवर्तन करने या इस अनुमति के उपबन्धों के प्रतिकूल उपयोग करने पर निदेश देना समाहर्ता के लिए विधि-सम्मत होगा तथा यदि ऐसे भवन को हटाया या इसमें परिवर्तन नहीं किया जाता है, तो यह करने के लिए आने वाली लागत को आवेदक से भू-राजस्व बकाया के रूप में वसूली जाएगी

(b) Notwithstanding anything contained in sub-clause (a) it shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or use contrary to the provisions of this grant within such time as specified in that behalf by the Collector, and on such removal or alteration not being carried out and recover the cost of carrying out the same from the applicant as on arrears of land revenue.

जिन्होंने इस सनद पर हस्ताक्षर किये हैं हमारी जानकारी के अनुसार ये वही व्यक्ति है जिसने हमारे समक्ष अपने हस्ताक्षर किये हैं ।

We declare that
Shri/Smt Kairus shavak Dadacharji who
have signed this Sanad is, to our personal knowledge, the person he represent himself to be and
that
he /she has affixed his signature hereto in our presence.

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Dinur

U.T. Administration of Dadra & Nagar Haveli and Daman & Diu

76

Office of the Collector**Revenue Section, Daman - 396 220**Order No. 2/20240371/2024-LND/ 4813Dated: 05/12/2024.

READ :- An application dated 08/11/2024 of **Kairus Shavak Dadachanji, R/o. 163-B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai** has requested to grant N.A. Permission in respect of land bearing Survey No. 324/1-B, 329/5, 329/6, 330/2 & 330/3 admeasuring 1100.00 Sq.mtrs., 600.00 Sq.mtrs., 3000.00 Sq.mtrs., 1600.00 Sq.mtrs. & 1900.00 Sq.mtrs of Village Bhimpore, Nani Daman for Industrial Use purpose.

The concerned department have reported as under:

1. The Mamlatdar, Daman vide letter No. MAM/DMN/730/1870 Dated 21/11/2024 has reported that the occupant of the land in question is Kairus Shavak Dadachanji, R/o. 163-B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai. The land is not under litigation/inquiry/ dispute etc. Land revenue paid. The land is not under acquisition. The land in question falls within cultivable command area of Damanganga Project. There is no direct access.
2. The A.T.P., Daman vide letter ATP/DMN/NA/BHIM/324(1-B)& Ors./980/2024/1863 Dated 19/11/2024 has reported that the land in question falls in Industrial Zone-I, Dimension & arrangement of the plot is adequate for propose use, Adequate minimum size of the plot and minimum width of the plot are as per G.D. Rule 2023. The land is not within CRZ as per the latest map prepared by NCSCM Chennai, approved by MOEF&CC.

The land lies in Industrial Zone-I and There is no direct access to the plot under reference as per the site plan issued by the City Survey Office, Daman. The owner of the proposed N.A. land bearing Survey no. 324/1-B, 329/5, 329/6, 330/2 & 330/3 IS Shri Kairus Shavak Dadachanji (Director of the M/s. Sovevax Biologics Pvt. Ltd.) and said above land gets access through their adjacent land bearing Survey No. 332/1, 329/4, 329/2, 329/5-A, 329/5-B, 329/7, 324/2, 324/1-A, 325/2, 327/3, 327/2, 327/1, 329/1, 328/4, 328/3 & 328/5-A which belongs to the M/s. Sovevax Biologics Pvt. Ltd. which are abutting the 45.00 mtr. ROW National Highway.

Cost of execution of
Damanganga Irrigation project
Vide Challan No. 216
dated 03/12/24 ₹ 82,000/-

ORDER

N.A. Permission is hereby granted under Section 32 to the holder **Kairus Shavak Dadachanji, R/o. 163-B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai**, to convert agriculture land of Survey No. 324/1-B, 329/5, 329/6, 330/2 & 330/3 admeasuring 1100.00 Sq.mtrs., 600.00 Sq.mtrs., 3000.00 Sq.mtrs., 1600.00 Sq.mtrs. & 1900.00 Sq.Mtrs. of Village Bhimpore, Nani Daman for bonafide Industrial Use only with the following conditions: -

1. The permission shall be subject to the provision of Goa, Daman & Diu land Revenue Code 1968 Rules framed thereunder.
2. Holder shall submit a layout plan and get it approved by the Administration within one month before starting any land development or construction work.
3. The holder shall commence N.A. use within a period of five year from the date of this order, failing which unless the said period is extended by the Collector from time to time the permission granted shall be deemed to have been lapsed.

4. Commencement of N.A. use shall mean actual execution of the project for which permission is granted and in case applicant fails to execute to project within five years, the permission granted shall be cancelled.
5. The holder shall send an intimation regarding completion of building within a month after construction work is over.
6. The holder shall abide by other reasonable condition or conditions to the use of the land.
7. Any kind of pathway, right of way, Canal, natural drainage etc. will remain as it is and should not be disturbed after any kind of construction. The rights of public will remain as it was existing before N.A. and as per Revenue Map.
8. Development of the land including road etc. shall be done before putting the land to N.A. use.
9. No tree shall be cut without obtaining prior permission from the Forest Department, if any existing tree on the land is required to be felled.
10. As the plot falls within the command area of Damanganga Irrigation Project no construction should come up in alignment of any canal of the Damanganga project passing through the plot.
11. As the plot falls within the Command area of Damanganga Irrigation Project there should be a setback of 5(five) meters on either side of the canal while unit is constructed and water flow shall not be affected.
12. Applicant shall not put the land to N.A. use without obtaining Construction Licence and any other NOC/permission, if any, required from the Competent Authority.
13. Applicant shall submit building plan as per the GDR-2023 of Daman District and get the lay out plan and building plan approved from Town & Country Planning Department prior to obtaining construction licence from the Town & Country Planning Department/Daman Municipal Council.
14. The applicant has to submit a building plan as per the General Development Rule-2023 of Daman District.
15. The applicant shall amalgamate the land bearing survey no. 324/1-B, 329/5, 329/6, 330/2, 330/3, 332/1, 329/4, 329/2, 329/5-A, 329/5-B, 329/7, 324/2, 324/1-A, 325/2, 327/3, 327/2, 327/1, 329/1, 328/4, 328/3 & 328/5-A in a single plot prior to grant of construction permission from access point of view.
16. The applicant shall keep the roadside margin at a distance of 36.50 mts. and 18.00 mts. from the centre line of the road on North-west and South-East side of the plot as per the G.D. Rule 2023 of Daman District.
17. The applicant has to provide access to the owner of the land bearing Survey No. 329/3(part) whenever he required.
18. The applicant shall obtain Development permission from the PDA, Daman before commencing any development on the land.
19. After obtaining the N.A. conversion permission of the land bearing 324/1-B, 329/5, 329/6, 330/2, 330/3, the applicant shall sale the said land to M/s. Sovevax Biologics Pvt. Ltd. Bhipore only.
20. The applicant shall obtain Development permission from PDA, Daman before commencing any development on the land.
21. The holder shall observe all other Laws/Rules in force failing which the permission granted should be revoked/cancelled immediately.




Collector, Daman

To,
Kairus Shavak Dadachanji,
R/o. 163-B, Colaba Road, Opp. Colaba Post Office,
Colaba, Mumbai

Copy along with copy of Sanad forwarded for necessary action to: -

1. The Associate Town Planner, Daman
2. The Mamlatdar, Daman
3. The Enquiry Officer, City Survey, Daman

संघप्रदेश दमण एवं दीव प्रशासन / U.T. Administration of Daman & Diu

“समाहर्ता” कार्यालय, दमण / Office of the Collector, Daman.

मोटी दमण / Moti Daman – 396 220.

सं. 2/20240371/2024-LND/2312 | 4813

दिनांक / Dt.: -28/ 11/2024
05 12

पढें /Read:- Application dated 07/11/2024 received from Shri Kairus Shavak
Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp. Colaba
Post Office, Colaba, Mumbai.

सनद / S A N A D

अनुसूची / SCHEDULE – II

Cost of execution of
Damanganga Irrigation project
Vide Challan No. 216
dated 03/12/24 ₹ 82,000/-

[अनुसूची इगोवा, दमण एवं दीव भू-राजस्व (भूमि के उपयोग में परिवर्तन तथा गैर-कृषि भूमि मूल्यांकन) नियमावली, 1969 का नियम-7 देखें।
[See Rule 7 of the Goa, Daman and Diu Land Revenue (Conversion of use of land & non-agricultural Assessment) Rules, 1969.]

जबकि समाहर्ता, दमण (इसके आगे “समाहर्ता” कहा जायेगा एवं समाहर्ता जिस अधिकारी को अपने अधिकारों के प्रयोग करने तथा कर्तव्यों के निर्वहन करने के लिए नियुक्त करेंगे, उसे भी समाहर्ता कहा जायेगा) को इस प्रदेश में लागू गोवा, दमण एवं दीव भू-राजस्व, कोड, 1968 की धारा-32 (इसके आगे इसे कोड कहा जायेगा, जिसमें संदर्भ के अनुसार इसके तहत बनी नियमावली एवं आदेश भी शामिल हैं) के तहत श्री कैरुस शावक दादाचनजी ---निवासी 603, बकतावर 163/B, कोलाबा रोड, कॉलाबा पोस्ट ऑफिस के सामने, कॉलाबा, मुंबई - ने केडस्ट्रल, सर्वे ----- स्थान में स्थित मोडियावा, वसनावालु, वागीयु, और मनछावा, सर्वे सं. के अंतर्गत भीमपोर, नानी दमण, जिला दमण नाम का पंजीकरण सं. 324 /1-B, 329/5, 329/6, 330/2 और 330/3 - 1100.00, 600.00, 3000.00, 1600.00 & 1900.00 - वर्ग मीटर के तहत पंजीकृत प्लॉट के दखलकार (इसके आगे आवेदक कहा जाएगा एवं आवेदक के वारिस, निष्पादक, प्रबंधकर्ता तथा अधिन्यासी को भी आवेदक कहा जाएगा) के रूप में उक्त भूमि प्लॉट (इसके अनुलग्नक-1 में वर्णित प्लॉट जो सर्वे सं. 324 /1-B, 329/5, 329/6, 330/2 और 330/3 का भाग है एवं जिसका माप 1100.00, 600.00, 3000.00, 1600.00 & 1900.00 वर्ग मीटर है, उसे उक्त प्लॉट कहा जाएगा) का औद्योगिक प्रयोजन के लिए उपयोग करने हेतु अनुमति माँगी है;

Whereas an application has been made to the Collector of Daman (hereinafter referred to as “the Collector” which expression shall include any Officer whom the Collector shall appoint to exercise and perform his powers and duties under this grant) under Section 32 of the Goa, Daman and Diu Land Revenue code, 1968 applicable to this territory (hereinafter referred to as the said “Code” which expression shall, where the context so admits include the rules and orders thereunder) by Shri Kairus Shavak Dadachanji R/o 603, Bakhtavar 163/B, Colaba Road, Opp. Colaba Post Office, Colaba, Mumbai.

----- being the occupant of the plot registered under Cadastral Survey -
known as “Modiyavalu, Vasnavalu, Vaghivyu, & Manchhavalu” situated at Village
Bhimapore, Nani Daman Of Daman District-----registered under Survey No.
324 /1-B, 329/5, 329/6, 330/2 & 330/3 - 1100.00, 600.00, 3000.00, 1600.00 &
1900.00 Sq.Mts.-----hereinafter referred to as “the applicant” which expression shall, where
the context so admits include his/her heirs, executors, administrators and assigns) for the
permission to use the plots of land (hereinafter referred to as the “said plot” described in
the Appendix I hereto forming a part of P.T. sheet No. Survey No. 324 /1-B, 329/5, 329/6,
330/2 & 330/3 Of Village Bhimpore, Nani Daman Of Daman District-----
-----admeasuring - 1100.00, 600.00, 3000.00, 1600.00 & 1900.00 -----Square Meters be
the same a little more or less for the purpose of INDUSTRIAL - use.

अब यह प्रमाणित किया जाता है कि एतद्वारा उपर्युक्त कोड तथा उसके तहत बनाई गई नियमावली के उपबन्धों तथा निम्नलिखित शर्तों के अधीन उक्त प्लॉट के उपयोग हेतु अनुमति दी जाती है ; अर्थात् :- Now, this is to certify that the permission to use for the said plots is hereby granted, subject, to the provisions of the said Code, and rules thereunder, and on the following conditions, namely :-

1 मूमी का समतलन तथा सफाई:- आवेदक को भूमि के गैर-कृषि उपयोग के जिस उद्देश्य हेतु अनुमति दी गई है, उस पर अस्वच्छता रोकने के विचार से वह भूमि का समतलन एवं सफाई करने हेतु बाध्य होगा *Leveling and clearing of the land* - The applicant shall be bound to level and clear the land sufficiently to render suitable for the particular non agricultural purpose for which the permission is granted to prevent insanitary conditions.

2 मूल्यांकन :- आवेदक को इस आदेश के जारी होने की तिथि से "समाहर्ता" द्वारा उक्त कोड तथा उसके तहत बनाई गई नियमावली के तहत निधारित गैर-कृषि मूल्य का भुगतान करना होगा ।
Assessment :- The applicant shall pay the non-agricultural assessment when fixed by the collector under the said Code and rules thereunder with effect from the date of this order.

3 उपयोग: आवेदक उक्त भूमि या उस पर बनाए गए या बनाए जाने वाले भवन का रिहायशी/औद्योगिक/ अन्य किसी गैर- कृषि उद्देश्य के सिवाय "समाहर्ता" के पूर्व अनुमोदन के बिना उपयोग नहीं करेगा ।
Use - The applicant shall not use the said land and building erected or to erected thereon for any purpose other than residential/Industrial/ any other non-agricultural purpose, without the previous sanction of the Collector.

4 भवन बनाने हेतु समय सीमा :- आवेदक इस आदेश की तिथि से पाँच वर्ष के भीतर उक्त प्लॉट में वास्तविक एवं स्थायी विवरण वाले भवन का निमाण शुरु करेगा । ऐसा नहीं कर सकने पर जब तक समाहर्ता द्वारा समय-समय पर इस अवधि का विस्तार नहीं किया जाता है तब तक दी गई अनुमति रद्द हुई समझी जायेगी ।

Building time limit :- The applicant shall within five years from the date hereof, commence on the said plot construction of building of a substantial and permanent description, failing which unless the said period is extended by the Collector from time to time, the permission granted shall be deemed to have lapsed.

5 शुल्कों के भुगतान की जिम्मेदारी :- आवेदक उक्त भूमि पर लगाये जानेवाले सभी करों, उपशुल्कों तथा उपकारों का भुगतान करेगा ।

Liability for rates :- The applicant shall pay all taxes, rates and cesses leviable on the said land.

6 दण्ड विधि (क) : यदि आवेदक पूर्वोक्त किसी भी शर्त का उल्लंघन करता है, तो समाहर्ता बिना किसी पूर्वग्रह के उक्त कोड के उपबन्धों के तहत लागू दण्ड प्रभारित कर सकते हैं एवं ऐसे शुल्क एवं निधारित मूल्य का भुगतान करने पर उक्त प्लॉट को आवेदक के नाम जारी रख सकते हैं ।

Penalty clause - - (a) If the applicant contravenes any of the foregoing conditions the Collector may, without prejudice to any other penalty to which the applicant may be liable under the provisions of the said Code continue the said plot in the occupation of the applicant on payment of such fine and assessment as he may direct.

(ख) उपखण्ड (क) में ऐसा कुछ उल्लेख होते हुए भी इसके बारे में समाहर्ता द्वारा विनिर्दिष्ट ऐसी समय सीमा के भीतर किसी भवन के हटाने या बनाए गए भवन या संरचना में परिवर्तन करने या इस अनुमति के उपबन्धों के प्रतिकूल उपयोग करने पर निदेश देना समाहर्ता के लिए विधि-सम्मत होगा तथा यदि ऐसे भवन को हटाया या इसमें परिवर्तन नहीं किया जाता है, तो यह करने के लिए आने वाली लागत को आवेदक से भू-राजस्व बकाया के रूप में वसूली जाएगी

(b) Notwithstanding anything contained in sub-clause (a) it shall be lawful for the Collector to direct the removal or alteration of any building or structure erected or use contrary to the provisions of this grant within such time as specified in that behalf by the Collector, and on such removal or alteration not being carried out and recover the cost of carrying out the same from the applicant as on arrears of land revenue.

7 लागू कोड उपलब्ध : इसमें दिये गए उपबन्धों के सिवाय उक्त कोड तथा उसके तहत बनाई गई नियमावली के उपबन्धों की शर्तों के तहत अनुमति दी जायेगी ।

Code provision applicable - Save as herein provided the grant shall be subject to the provisions of the said Code and rules thereunder.

परिशिष्ट / APPENDIX - I

लम्बाई एवं चौड़ाई Length and Breadth		कुल पृष्ठीय क्षेत्रफल/ Total Superficial Area	सर्वे सं. या भाग सं. / Forming (part of) Survey No. or Hissa No.	सीमाएं/ Boundaries उत्तर, दक्षिण, पूर्व तथा पश्चिम North, South, East and West	अभियुक्तिया Remarks
उत्तर से दक्षिण / North to South	पूर्व से पश्चिम / East to West				
1.	2.	3.	4.	5.	6.
--	--	1100.00 600.00 3000.00 1600.00 1900.00 Sq.Mts.	324/1-B, 329/5, 329/6, 330/2, 330/3, of Village Bhimpore Nani-Daman of Daman District	To or towards the North:- S. No. 324/1-A , 329/2 , 329/4 , 323/1 & 331/5 South:- S. No. 324/1-C, 324/1-A , 324/2 , 324/5-A & 323/1 East:- S. No. 330/4 , 332/1 , 329/5-B , 329/7 & 324/2 West:- S. No. 329/1 , 329/2 , 332/1 & 325/2	

(AS PER SITE PLAN ENCLOSED HEREWITH)

- The applicant has to submit a building plan as per the General Development Rule -2023 of Daman District.
- The Land bearing survey No. 324 /1-B, 329/5, 329/6, 330/2, 330/3, 332/1, 329/4, 329/2, 329/5-A, 329/5-B, 329/7, 324/2, 324/1-A, 325/2, 327/3, 327/2, 327/1, 329/1, 328/4, 328/3, & 328/5-A a single plot prior to grant of construction permission from the access point of view.
- The applicant shall keep the roadside margin at a distance of 36.50mts and 18.00 mts from the centre line of the road on North-West and South - East side of the plot as per the G.D Rule - 2023 of Daman District.
- The applicant has to provide access to the owner of the land bearing Survey No.329/3(Part) Whenever he required.
- The applicant shall obtain Development permission from the PDA,Daman before commencing any development on the land.
- After obtaining the N.A conversion permission of the land bearing Survey No.324/1-B, 329/5,329/6,330/2 & 330/3 the applicant shall sale the said land to M/s.Sovevax Biologics Pvt.Ltd. Bhimpore Only.

समाहर्ता, दमण ने निम्नलिखित के साक्ष्य में प्रशासक दमण एवं दीव की ओर से अपने हस्ताक्षर एवं कार्यालय मुहर प्रदान की है तथा आवेदक ने दिनांक _____ को अपने हस्ताक्षर किये हैं।

In witness whereof Collector, Daman, has hereunto set his hand and seal of his Office on behalf of the Administrator of Daman & Diu and the applicant has also hereunto set his hand This 05th day of Dec, 2024

Shri Kairus Shavak Dadachanji
(SHRI KAIRUS SHAVAK DADACHANJI)

आवेदक के हस्ताक्षर / Signature of the applicant

(साक्षियों के हस्ताक्षर एवं पदनाम)
(Signature and designation of witnesses)

- Arjun N. Nair
- M. N. Nair

SEAL

Arjun N. Nair
04/12/2024

(साक्षियों के हस्ताक्षर एवं पदनाम), Daman.
(Signature and designation of witnesses)

समाहर्ता दमण / Collector of Daman



- _____
- _____

हम यह घोषणा करते हैं कि श्री _____

जिन्होंने इस सनद पर हस्ताक्षर किये हैं हमारी जानकारी के अनुसार वे वही व्यक्ति हैं जिसने हमारे समक्ष अपने हस्ताक्षर किये हैं।

We declare that Shri/Smt Kairus Shavak Dadachanji who have signed this Sanad is, to our personal knowledge, the person he represent himself to be and that he /she has affixed his signature hereto in our presence.

- Jagdish Lsurji J. J.
- _____

Arjun N. Nair



**UT Administration of
Dadra & Nagar Haveli and Daman & Diu,
Office of the Collector,
Collectorate, Moti Daman.**



No. COL/DMN/Amal-01/2025/ 950

Dated: 04/ 03 /2025

- Read: 1. Application dated 24/01/2025 from Sovevax Biologics Private Limited, Represented through Mr. Jagdish Surti, R/o. Bhimpore, Nani Daman.
2. Report from the Associate Town Planner, Daman vide letter No.17/PDA/DMN/AMAL/BHIM/332(1)&ORS./31/2025/2432 dated 21/02/2025.
3. Report from the Enquiry Officer, City Survey, Daman vide letter No. 7/20/2024-25/SRV/605 dated 19/02/2025.

O R D E R

In accordance to the provision contained under Section 59 read with Section 62 of the Goa, Daman and Diu land Revenue Code, 1968 read with Rule 11 of the Goa, Daman and Diu Land Revenue (Revenue Survey and Sub-Division of Survey Number) Rules, 1969 as applied in this Union Territory, it is hereby ordered for Amalgamation of the land bearing Survey No.332/1, 323/1, 324/1-A, 324/1-B, 324/2, 325/2, 327/1, 327/2, 327/3, 328/3, 328/4, 328/5-A, 329/1, 329/2, 329/4, 329/5, 329/5-A, 329/5-B, 329/6, 329/7, 330/2, 330/3 admeasuring 26,068.00, 16000.00, 1100.00, 1100.00, 5700.00, 3600.00, 3975.00, 3975.00, 3975.00, 1820.00, 2300.00, 1080.00, 5500.00, 2000.00, 1800.00, 600.00, 600.00, 600.00, 3000.00, 1500.00, 1600.00, 1900.00 Sq.Mtrs., Situated at Village Bhimpore, Nani Daman in to single plot bearing Survey No. **332/1** admeasuring **89793.00** Sq.Mtrs. of village Bhimpore, Nani Daman. The land belongs to Sovevax Biologics Private Limited, Represented through Mr. Jagdish Surti as under:-

Original Plot Nos.	Area in Sq. Mtrs.	Amalgamated Survey No.	After Proposed amalgamation Plot Area (in Sq, Mtrs.)	The plot to be use for
332/1	26068.00	332/1	89793.00	Industrial Use
323/1	16000.00			
324/1-A	1100.00			
324/1-B	1100.00			
324/2	5700.00			
325/2	3600.00			
327/1	3975.00			
327/2	3975.00			
327/3	3975.00			

328/3	1820.00			
328/4	2300.00			
328/5-A	1080.00			
329/1	5500.00			
329/2	2000.00			
329/4	1800.00			
329/5	600.00			
329/5-A	600.00			
329/5-B	600.00			
329/6	3000.00			
329/7	1500.00			
330/2	1600.00			
330/3	1900.00			

The amalgamation is granted with the condition as per Rule 11(3) of the Goa, Daman and Diu Land Revenue (Revenue Survey and Sub Division of Survey Number) Rules, 1969 and also subject to the following conditions.

- The applicant should get the amalgamated plot demarcated by the City Survey Office.
- Since the proposed ODP road with a 18.00 mtr. ROW passes through the proposed N.A. land, the applicant must obtain the required NOC/ Permission from the relevant authority before commencing any development on the land.
- The structure which cannot be regularized as per the G.D.R.-2023 of Daman District shall be removed by the applicant before commencing any development on the land if required.
- The applicant shall obtain the necessary permission /NOC before the commencement of Development Work/ Construction work from various authorities as and when required under the provision of law.
- The responsibility for any error in dimensions or area of the plot or area statement shown in the layout plan shall be of the applicant and his Architect concerned.
- The approval of the amalgamation layout plan is subject to the above conditions and non-compliance with these conditions shall result in the cancellation of the approval, which shall be binding to the owner of the land.

Dated this 04th day of March, 2025.



(Saurabh Mishra)
Collector, Daman.

To,

Sovevax Biologics Private Limited,
Represented through Mr. Jagdish Surti,
R/o. Bhimpore, Nani Daman

Copy forwarded :

- The Associate Town Planner, Daman.
- The Enquiry Office, City Survey, Daman
- The Mamlatdar, Daman.

(Signature)



**Pollution Control Committee
Daman & Diu and Dadra Nagar Haveli
1 st Floor, Udyog Bhavan, Bhenslore, Nani Daman**

CATEGORY – ORANGE

**Consent To Establish
{Under the provision/ Rules of below mentioned Environmental Acts}**

**Consent No. PCC/DDD/1677324/O-
2689/WA/AA/BP/22-23**

Date :12/03/2024

In exercise of the powers delegated to the Pollution Control Committee, Daman, Diu and Dadra & Nagar Haveli by the Central Pollution Control Board vide notification No.B-12015/7/92 published in the gazette of India No.746 dated 26/11/1992 and administration order No.45/1(1)/92-F&E/4700 dated 8/2/1993, the consent is hereby granted under Section 25, Sub section (1) & (2) of Water (Prevention & Control of Pollution) Amended Act, 1988 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules and orders made there under to manufacture below mentioned products at the below mentioned address subjected to the following terms and conditions.

Consent is granted to :

M/s SOVEVAX BIOLOGICS PRIVATE LIMITED

**Survey No. 332/1 and 332/1-A, Village-Bhimpore, Daman, Dadra & Nagar Haveli Diu
DAMAN- 396210**

1. The Consent to Establish is granted for a period up to : 28/02/2026
2. The Consent is valid for the manufacture of following items:

Products Manufactured		
Sr. No.	Name of the Products	Maximum Production Qty per Year
1	Vaccines & biologics manufacturing(It is a vaccines, MABs and biotech manufacturing company)	220 Lakhs units/Year
2	Monoclonal antibodies manufacturing	100 Lakhs Units/Year

3. Conditions under Water Act:

3.1 The daily water consumption and wastewater generation is as under :-

Sr. No.	Purpose	Consumption(Kilo litter/day)
1	Domestic	40.0
2	Mfg. Process	80.0
3	Boiler Feed	30.0

Sr. No.	Generation	Waste Water Generation Quantity (Kilo litter/day)
4	Cooling	40.0
1	Domestic	20.0
2	Mfg. Process	40.0
3	Boiler Feed	10.0
4	Cooling	10.0

3.2 Trade Effluent. If any; the quality of the treated effluent as per PCC norms mentioned Below;

(1)	pH	Between	6.5-9.0
(2)	Suspended Solids	Not to exceed	100mg/L.
(3)	BOD, 3 days, 27°C	Not to exceed	30mg/L
(4)	C.O.D.	Not to exceed	250mg/L.
(5)	Oil & Grease	Not to exceed	10mg/L.

3.3 Trade Effluent Disposal Outlet Conditions: Industry shall not discharge treated Effluent outside factor premises. the treated Effluent shall be reused/recycled within the factory premises.

3.4 Sewage Treatment – Domestic effluent shall conform the following standards:

BOD (3 days at 27°C)	less than 20 mg/l
Suspended solids	less than 30 mg/l
Residual Chlorine	less than 0.5 mg/l

3.5 The unit should not carry out any kind of reaction process and not manufacture bulk drugs.

3.6 The unit should manufacture products via formulation only.

3.7 The unit shall comply with any other conditions of the PCC as imposed from time to time.

3.8 The unit shall not manufacture the products which attracts EIA notification dated 14.9.2006.

3.9 The unit shall not manufacture any product/process which falls under Category-I i.e. RED/BANNED category of notification dated 18/12/2021.

3.10 The unit shall obtain NOC from the Central Ground Water Authority (CGWA) for using groundwater.

3.11 The unit shall not generate/discharge any industrial wastewater/fugitive emission from the manufacturing process or any ancillary operation in the plant.

3.12 The unit shall obtain a membership certificate from CHWTSDF to dispose Hazardous Waste.

3.13 The unit shall operate effluent treatment plant efficiently so that the treated effluent shall meet PCC norms.

3.14 Final treated water shall be used in plantation and gardening or reuse/recycle within the factory premises.

3.15 Unit shall maintain records of raw water consumption, wastewater generation, hazardous & other waste generation on a daily basis and daily maintain register record readings for the energy meter and flow meter attached to ETP.

3.16 The unit shall take necessary steps to control air emissions of the Boiler and D.G. Set to meet PCC norms.

3.17 D. G. Set is permitted as stand-by arrangement only.

3.18 The unit shall comply Plastic Waste (Management and Handling) Rules, 2016 (As amended).

4. Conditions under Air Act:

4.1 The following shall be used as fuel in emission causing installation

Installed Utility	Capacity	Fuel.	Quantity
DG Set	1500 KVA- 1 No	Diesel	300 Lit./hr
DG Set	2250 KVA-1 No	Diesel	300 Lit./hr
Boiler	4 Ton/hr- 2 Nos	Other Agro based briqued	100 Kgs/hr each
Boiler	3 Ton/hr - 1 No	Natural Gas	40 mmbpu/day
DG Set	250 KVA-1 No	Diesel	50 Lit./hr

4.2 The flue gas emission through stack attached to emission causing installation shall conform to the following standards:

Sr. No.	Stack No.	Stack attached to	Capacity	Stack height in Meter	Fuel to be used	Permissible Limit
1	1	DG Set	1500 KVA- 1 No	5.5	Diesel	As per PCC norm
2	1	DG Set	2250 KVA-1 No	5.5	Diesel	As per PCC norm
3	1	Boiler	4 Ton/hr- 2 Nos	30	Other Agro based briqued	Monthly
4	2	Boiler	3 Ton/hr - 1 No	30	Natural Gas	Monthly
5	1	DG Set	250 KVA-1 No	5.5	Diesel	As per PCC norm

4.3 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder:

Parameter	Permissible Limit
Particulate Matter(size less than 10 μ m) or PM10 μ g/m ³	100 (24 hours average)
Particulate Matter(size less than 2.5 μ m) or PM2.5 μ g/m ³	60 (24 hours average)
Oxides of Nitrogen(NO ₂) μ g/m ³	80 (24 hours average)
Oxides of Sulphur (SO ₂) μ g/m ³	80 (24 hours average)

4.4 The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirements for monitoring the air emissions and the same shall be open for inspection and use by the committees staff. The chimney /stacks attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc and these shall be painted/displayed to facilitate identification.

4.5 There shall be no emission other than the permitted installations and the quarterly stack monitoring reports from recognized lab shall be submitted along with the renewal application.

4.6 The applicant shall provide required stack height with the thermic fluid heater using the following formula:

$H=14 Q^{0.3}$ Where H= total stack height in meters from ground level.

Q= Sulphur dioxide (SO₂) emission rate in kg/hr. In no case the stack height shall be less than 11 mtr

4.7 The applicant shall provide necessary control equipments with a minimum stack height of 11 mtrs to meet the SO₂ norms.

4.8 Each of the D.G.Sets shall be provided with a stack whose height, should be worked out according to the formula;-

$H = h + 0.2 \text{ capacity of KVA}$

Where h= height of the building in meters where the generator set is installed. OR 9 meters from the ground level, whichever is more, before commencing the operation.

4.9 Adequate mufflers shall be provided to the D.G.Set/s, so that the ambient noise level shall not exceed the limits prescribed below;

(a). Day time	(6AM- 9PM)-	75 dB(A) Leq.
(b). Night time	(9PM- 6 AN)-	70 dB(A) Leq.

5. GENERAL CONDITIONS: -

5.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to the Pollution Control Committee.

5.2 If at any time, it is observed that effluent fails to confirm to the limits prescribed, consent will be withdrawn prohibiting the industry to manufacture either existing or new products.

5.3 The applicant shall submit separate application for obtaining Consent for Operation/ Renewal under Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act, 1981 before 30 days of expiry of validity period of Consent.

5.4 This consent is further subject to green up the surrounding area inside and outside the unit/factory.

5.5 In case of change process/installation, which is likely to have discharge/an emission a separate application shall be made.

5.6 In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

5.7 If all the machineries listed in the project report are not installed operational consent shall not be granted.

5.8 The industry shall comply with Water (Prevention and Control of Pollution) Cess Act, 1977, and submit monthly Cess returns as contemplated in the Act, in the prescribed form.

6.0 The applicant shall comply with the notified standards under Environment (Protection) Act, 1986.

7.0 The applicant shall comply with any and all the rules of Plastic Waste (Management and Handling) Rules, 2011 dated 4.2.2011.

8.0 The applicant shall not manufacture any products which attracts EIA notification dated 14.9.2006

9.0 If the unit generates hazardous waste during the manufacturing process it shall be disposed off scientifically to the CHWTSDF. The unit shall obtain CHWTSDF membership also.

10.0 The unit shall submit Environmental Statement Form - V by the 30th day of September every year, duly certified in prescribed format to the PCC DD & DNH.



13/03/2024

Member Secretary
Pollution Control Committee
Daman, Diu and Dadra & Nagar Haveli
Daman



7798540333

Annexure-08

Tel: 011-23115367
Reply should be addressed to
The Director General Indian Coast Guard

तटरक्षक मुख्यालय

Coast Guard Headquarters
National Stadium Complex
New Delhi 110 001

(89)

Quoting: AS-ATM/0107/NOC/DMN/46/2023

26 May 23

M/S Sovevax Biologics Pvt.Ltd
Herein represented by its
authorised signatory
Mr. Sunil Karpe

NO OBJECTION CERTIFICATE NO: AS-ATM/0107/NOC/DMN/46/2023

Dear Sir,

1. Please refer to your application dated 09 Dec 22 for issue of "No Objection Certificate" (NOC).
2. This office has no objection to the Proposed Construction of **Factory Building** on land bearing **Survey No. 332/1** situated at Village Bhimpore, Nani Daman, Daman. The NOC is issued for Proposed Construction of **Factory Building** of height **25.00 meters** AGL considering the site elevation of the said plot is **17.431 meters** AMSL.
3. This NOC is being issued on the express understanding that site elevation (Height Above Mean Sea Level), relative location of the Proposed **Factory Building**, its distance and bearing from the **ARP** as tendered by you are correct. If, however, at any stage, it is established that the said data as tendered by you is actually different from that existing on ground which could adversely affect aircraft operations, the structure or part(s) thereof in respect of which this NOC is being issued will have to be demolished at your own cost as may be directed by the Indian Coast Guard. You are, therefore advised in your own interest to verify the elevation and other data furnished for the site before embarking on the proposed construction.
4. The issue of the NOC is further subject to the provisions of **Section 9A of the Indian Aircraft Act. 1934** and those of any notification issued there under from time to time and under which, you may be called upon by the Indian Coast Guard Headquarters to demolish in whole or in part the structure now being authorised vide this NOC.
5. No Radio / TV Antenna, Lighting Arresters, Vent Pipe, Overhead Water Tank and attachment and Fixtures of any kind shall project above the height indicated in Para 2 above.
6. **The use of electric fired or oil fired furnace or any other type of fuel which will cause smoke hazard is prohibited, within 08 Km of the aerodrome.** The factory unit shall comply with enclosed affidavit in NOC application.


7. The construction work to commence within **08 (Eight) years** from issuance of this NOC and to complete within **12 (Twelve) years** from date of issue of this NOC. Failing which revalidation shall not be considered and a fresh NOC from this Headquarters will be required to be obtained as per extant rules of Gazette of India, Ministry of Civil Aviation (MoCA) Notification G.S.R. 751 (E). In case of non-compliance of above, the NOC will be treated as cancelled and you will be required to apply for fresh NOC. The date of commencement and completion of building / structure / Chimney be intimated to the Commanding Officer, ICGAS Daman.

8. No light or a combination of lights which by reason of its intensity configuration or colour may cause confusion with the aeronautical ground lights of the airport shall be installed at the site at any time during or after the construction of the building.

9. **This No Objection Certificate is for height clearance only.**

10. Day and night marking with secondary power supply shall be provided as per ICAO standards, which can be obtained from NOC office, ICGAS Daman.

11. This NOC is issued with the approval of the Competent Authority.


(Harender Rai)
Commandant(JG)
DD (AS-ATM & SE)
for Director General

Copy to:-

The Commander
{for RAVO}
Headquarters, Coast Guard Region (West)
Mumbai – 400 030

The Collector
Collectorate at Dholar
Moti Daman, Daman

The Commanding Officer
ICGAS Daman,
Nani Daman,
Daman – 396 210





**U.T. Administration of Dadra and Nagar Haveli and Daman & Diu,
Planning & Development Authority,
Collectorate, Moti Daman.**



91

No. PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/ 1449

Dated: 22/12/2023

Read:

- I. Notification No.ATP/DMN/PDA/1208/09/69 dated 27/4/2011.
- II. Notification No.ATP/DMN/PDA/1208/2009/726 dated 03/01/2012.
- III. Notification No. 21/PDA/DMN/Appr.ODP-DCR/04/2023/1137, dtd 24/10/2023.
- IV. An application received from M/s. Sovevax Biologics Pvt. Ltd., Survey No. 330/1, 332/1, 332/1(1) and 332/1(A) of village Bhimpore for Development Permission for Industrial Buildings.
- V. Old Development Permission Order issued vide No. ____NA
- VI. Sub Division Order No. ____NA
- VII. NOC from Coast Guard Authority, Daman vide Letter No. AS-ATM/0107/NOC/DMN/46/2023, dated 26/05/2023.

ORDER

In exercise of the power delegated to me vide Order referred to in preamble (i), (ii), & (iii) above, the Development Permission for **Industrial** purpose, in respect of land bearing **Survey No. 330/1, 332/1, 332/1(1) and 332/1(A)**, total area admeasuring **26068.00 Sq.mt.** situated at **village Bhimpore** in favour of M/s. Sovevax Biologics Private Limited is hereby granted as specified below and with the conditions specified there further: -

Total Plot Area = 26068.00 Sq.mt.

Net Plot Area = 25028.44 Sq.mt.

Building Name	Floor	Existing/Previously Permission granted in Sq.mt. (FSI)	Proposed FSI Area in Sq.mt.
Building No. 1	Ground Floor	Nil	824.63
	First Floor	Nil	781.32
	Second Floor	Nil	826.28
	Third Floor	Nil	826.28
Building No. 2	Ground Floor	Nil	6905.49
	First Floor	Nil	3827.62
	Second Floor	Nil	6901.74
	Third Floor	Nil	6670.29
Building No. 3	Ground Floor	Nil	939.28
	First Floor	Nil	271.34
	Second Floor	Nil	838.53
Building No. 4	Ground Floor	Nil	382.16
	First Floor	Nil	382.16
Total		Nil	30377.12

Total FSI Area:- 30377.12 Sq.mt.**Total F.S.I.:- 1.21**

CONDITIONS

1. The permission is granted subject to the provisions of General Development Rules-2023 for the Daman district.
2. The permission shall be valid for a period of **Three years** from the date of issue of building permission. The applicant shall commence the work within the validity period of Sanad.
3. The site should be properly developed with filling and levelling, etc., before any construction work is carried out. The internal road shall be developed with asphalted surfaces to the required and the satisfaction of the Competent Authority. A proper approach shall be made available with Asphalt Road. During the construction, the owner has to ensure that the site is covered and that no dirt, debris, or any construction material is diffused into the air that may pollute the surrounding area.
4. Cross drainage through the plot shall neither be blocked nor should obstruct the free flow of drainage water. Proper cross drainage to the plot should be provided for stormwater drain to avoid water logging. The adequate capacity of the soak pit & septic tank shall be provided so that there should not be any discharge of effluent from the building. However, it will be mandatory for the occupants and owners of the said buildings to get the sewer connection at their own responsibility as and when the Government provides the safe disposal of night soil through a sewerage treatment system by laying a sewerage pipeline passing near the said buildings.
5. Coverage, Setbacks and built-up area shall be strictly maintained as per the approved plan.
6. **This approval is subject to the condition that the applicant shall obtain the N.O.C. from the Coast Guard Authority and submit the same to this office at the time of applying for the Occupancy Certificate. No Occupancy Certificate shall be issued without the N.O.C. of the Coast Guard Authority. The approved building plan shall be subject to modification in case the approved height of the building is more than the permissible height of the building given by the Coast Guard Authority.**
7. Construction shall be strictly carried out as per the approved plans. Any unauthorized construction shall be demolished at the risk and cost of the party concerned.
8. **This approval is subject to the condition that the applicant shall mandatorily obtain the Provisional N.O.C. from the Fire Department and submit the same to this office at the time of applying for the Plinth Certificate. No Plinth Certificate and Occupancy Certificate shall be issued without the N.O.C. of the Fire Department. If this condition is not complied with, the Development Permission granted shall stand cancelled.**
9. **The applicant shall comply with Fire Safety measures as per the Provisional N.O.C. obtained from the Fire Department and obtain the final N.O.C. after completion of construction, failing which no occupancy shall be issued.**
10. In case of any emission/effluent, etc., the same shall be disposed off after adequate treatment to the satisfaction of the Competent Authority so that no pollution/health/environment degradation takes place. The building/unit will be closed down at the risk & cost of the party concerned if any violation of the above is observed.
11. The responsibility for any error in dimensions or area of the plot or area statement shown in the building plan or ROW abutting to the land shall be of the applicant and his/her Architect concerned. In case, this approval is obtained by submitting the false statement/details in the building plan as well as in documents, then this approval shall be withdrawn at any time without any prior notice to the applicant/Architect concerned, and any liabilities/loss consequent upon the withdrawal of this approval shall be with the owner of the land.
12. On finding any deviated construction at any stage of work from the approved plan, the Development Permission shall immediately be cancelled, and the construction work in progress be stopped forthwith by the Competent Authority.

13. Optimum number of trees should be planted in the open/margin space of the plots as per the provision of the General Development Rules-2023.
14. Adequate distance of building from HT/LT lines should be maintained as per the Indian Electricity Act.
15. The future road widening area must be shown, and the compound wall should be constructed, leaving the road widening area, and the roadside gutter must be maintained so that there is no obstruction of water flow.
16. The structural design of the building should be as per the National Building Code of India (latest version), taking into consideration the Indian Standards and safety guidelines given for Earthquake Protection and cyclone/windstorm protection. The structural design submitted with the proposal is only for office records, and submission of the same may not be assumed as approval of the structural design.
17. All the structures existing within marginal space and any other unauthorized structures within the plot should be demolished at risk and cost of the party before obtaining the Occupancy Certificate. Applicant must remove all the structures that fall within the proposed road ROW.
18. No development work is allowed within 6.00 mt. from the bank of Nala, Canal/Kotar, etc.
19. **The rainwater harvesting system must be provided as per the provision G.D.R.-2023 and as per the sketch provided in G.D.R.-2023. No Occupancy shall be issued without completion of the Rainwater Harvesting System.**
20. The applicant shall submit the details of construction as prescribed in the General Development Rules-2023 at the appropriate time of construction. Applicant shall give notice to the Planning & Development Authority at the time of Commencement of work in prescribed proforma.
21. Applicant shall inform the PDA in the prescribed format when construction is completed up to the plinth level and shall proceed with the work only after permission is granted by the Competent Authority. No occupancy Certificate will be issued until & unless the applicant obtains a plinth certificate from the PDA, Daman, for construction work completed up to the plinth level.
22. The applicant shall ensure compliance with the contracts as per the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996.
23. The applicant is bound to obey/execute as per the undertaking submitted. Ensure registration with the labour Department of the builder/contractor and construction workers working at the construction site.
24. He will comply with all the conditions regarding Labour Laws, Fire safety Measures/Services, Daman and as per the General Development Rules-2023, Daman, Part-IV of the National Building Code of India 2005 and its latest version as per the purpose of the building.
25. Rooftop Solar Energy installations and generations must be provided as per the provision of General Development Rules-2023 for Daman district. No Occupancy Certificate shall be issued without installation of Rooftop Solar Panels.
26. The applicant shall be responsible for providing a drinking water facility on the campus and providing UGSR sufficient capacity for water storage by a connection from the Water Supply Department/concerned Govt. Department.
27. This Development Permission is subject to the condition that the applicant/owner shall have to provide the required parking as per the approved building plan. The applicant/owner shall have to mandatorily provide the required parking as per rule 7.13 of the General Development Rules – 2023 for Daman district at all times, even after obtaining the Occupancy Certificate. If this condition is not complied with, the Development Permission and Occupancy Certificate shall stand cancelled, the latter of which is issued subsequent to the finalization of the construction of the building.
28. The building shall not be used for any other purpose other than the purpose for which the construction plan is approved, without the prior permission of the P.D.A for change the use.



94

29. **This Development Permission is subject to the condition that all the Survey Numbers, i.e., 330/1, 332/1, 332/1(1), and 332/1(A) of village Bhimpore, must be amalgamated prior to applying for the Occupancy Certificate. If this condition is not complied with, no Occupancy Certificate shall be issued.**
30. The licensee shall not store/stock any construction material on the public road/footpath without approval from P.D.A.
31. **The owner shall not himself occupy or shall not allow any other person to occupy the said building either partly or wholly without obtaining a Completion/ Occupancy Certificate from the P.D.A. Department.**
32. The applicant shall obtain the Completion/Occupancy Certificate from the P.D.A. Dept. within one month of the date of completion of the building.
33. The applicant shall have to comply with all the conditions mentioned in the NA order vide No. 2/59/2009-LND/176, dated 09/02/2010, and NA order vide No.2/20230045/2023-LND/829/4640, dated 20/12/2023.
34. **On breach of any condition, the permission granted shall be deemed to have been cancelled, and the Construction carried out by the holder shall be liable for demolition at the risk and cost of the party concerned.**
35. Open space around all buildings shall be hard surfaced so as to take the load of the fire engine up to 45 tons and free from any obstruction for fire brigade access.
36. There shall be provision for Sanitation facilities available at the construction sites for all the labours.
37. **The Applicant has to pay the Daman & Diu Building Construction Worker Welfare Fund at the time of applying for the Occupancy Certificate.**

- Note: (1) The Applicant has paid the scrutiny fees for buildings of Rs. 4,55,664/- vide Cheque No. 000058, dated 20/12/2023, of HDFC Bank as per the provision of GDR 2023 for Daman district.
- (2) The Applicant has paid the Development Charges for buildings of Rs.39,28,417/- vide Cheque No. 000060, dated 20/12/2023, of HDFC Bank as per the provision of GDR 2023 for Daman district.
- (3) The Applicant has deposited the Tree Plantation deposit of Rs. 3,20,000/- vide Cheque No. 000061, dated 20/12/2023, of HDFC Bank as per the provision of GDR 2023 for Daman district.

This is issued with the approval of the Chairman, Planning and Development Authority, Daman.



(Rahul Dev Boora)
Member Secretary,
Planning and Development Authority,
Daman.

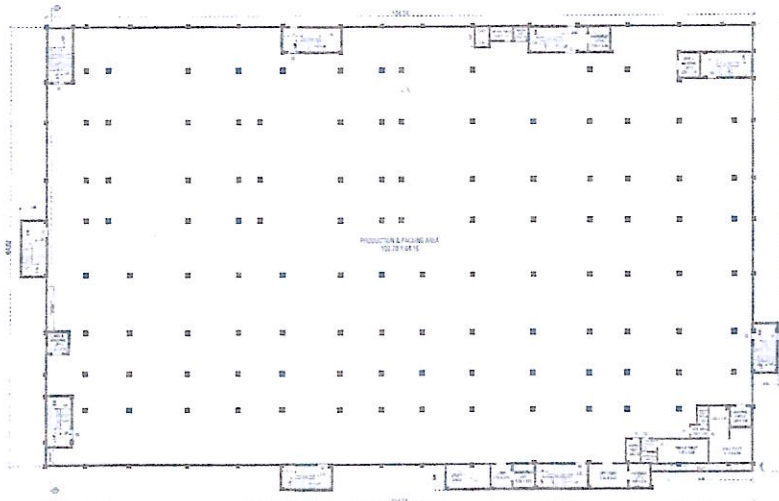
To,
M/s. Sovevax Biologics Pvt. Ltd.,
Survey No. 330/1, 332/1, 332/1(1) and 332/1(A),
Village: Bhimpore,
Nani Daman, Daman.



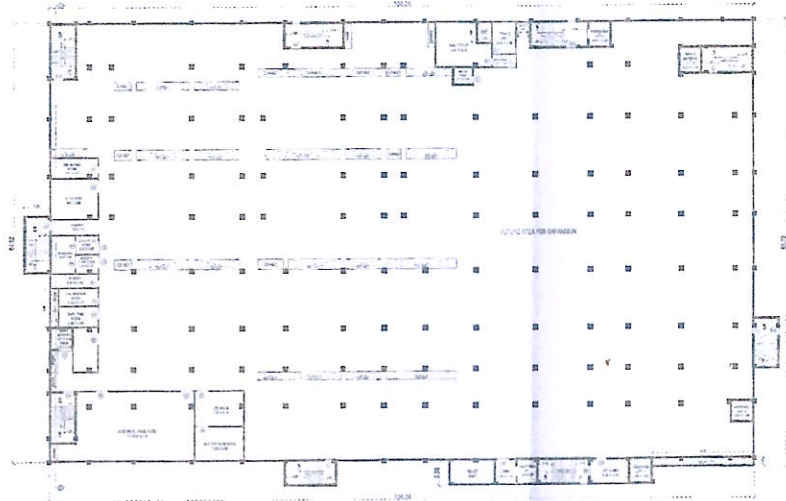
Copy To: -

1. The Commanding Officer, ICGAS Daman, Daman.
2. The Assistant Director, Fire & Emergency Services, Daman.
3. The Deputy Labour Commissioner, Labour Department, Daman.
4. The Concerned village Panchayat, Daman.

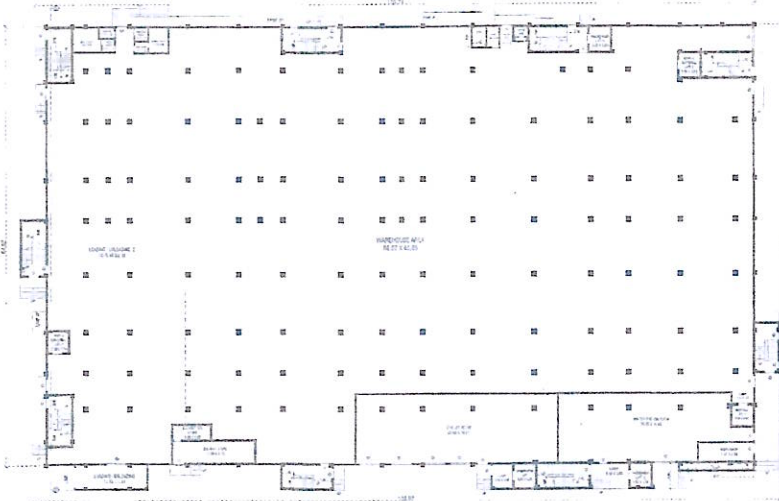
Annexure-10.2



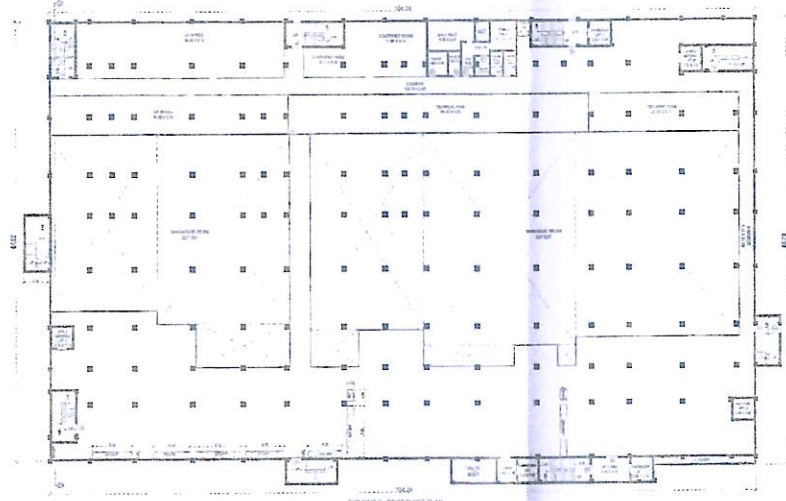
BUILDING 2 - SECOND FLOOR PLAN
SCALE: 1/8"=1'-0"



BUILDING 2 - THIRD FLOOR PLAN
SCALE: 1/8"=1'-0"



BUILDING 2 - GROUND FLOOR PLAN
SCALE: 1/8"=1'-0"



BUILDING 2 - FIRST FLOOR PLAN
SCALE: 1/8"=1'-0"

Annexure-10.2

APPROVED
FOR THE PROJECT
PROJECT NO. 2021/14 & 2021/14 SITUATED AT VILAGE SHAMPORE, NAN CHANAN

APPROVED
FOR THE PROJECT
PROJECT NO. 2021/14 & 2021/14 SITUATED AT VILAGE SHAMPORE, NAN CHANAN

PROPOSED BUILT UP AREA OF BUILDING					
NO.	FLOOR	BUILDING 1	BUILDING 2	BUILDING 3	TOTAL BUILT UP AREA
1	GROUND FLOOR	882.00	882.00	882.00	2646.00
2	FIRST FLOOR	181.00	285.00	271.00	737.00
3	SECOND FLOOR	852.74	852.74	852.74	2558.22
4	THIRD FLOOR	852.74	852.74	852.74	2558.22
5	TOTAL BUILT UP AREA	2668.48	2672.48	2668.48	8009.44

AREA SCHEDULE		
NO.	DESCRIPTION	AREA IN SQ. M.
1	PLANNED BUILT UP AREA	8009.44
2	NET FACT AREA	7383.44
3	PROPOSED BUILT UP AREA	8009.44
4	PERMISSIBLE F.F.A.	7371
5	PROPOSED F.F.A.	7371

COLUMN SCHEDULE		
NO.	DESCRIPTION	EXTENT
01	120 X 120	TOWER PLUMBING COLUMN
02	200 X 200	TOWER PLUMBING COLUMN
03	250 X 250	TOWER PLUMBING COLUMN
04	300 X 300	TOWER PLUMBING COLUMN
05	350 X 350	TOWER PLUMBING COLUMN
06	400 X 400	TOWER PLUMBING COLUMN

TRUSS SCHEDULE		
NO.	DESCRIPTION	EXTENT
01	200 X 120	AL. TRUSS CLUMP ANCHOR
02	150 X 120	AL. TRUSS CLUMP ANCHOR
03	100 X 120	AL. TRUSS CLUMP ANCHOR
04	120 X 120	AL. TRUSS CLUMP ANCHOR
05	120 X 120	AL. TRUSS CLUMP ANCHOR
06	120 X 120	AL. TRUSS CLUMP ANCHOR

PROPOSED CONSTRUCTION OF INDUSTRIAL BUILDING ON PLOT SURVEY NO. 2021/14 & 2021/14 SITUATED AT VILAGE SHAMPORE, NAN CHANAN

FOR
SOMVIAR BIOLOGICS PRIVATE LIMITED

FOR ADVISORY SERVICES PVT. LTD.
SOMVIAR BIOLOGICS PRIVATE LIMITED

PROGRESSIVE CONSULTANCY
OFFICE: SHREE KRISHNA
ATTACHMENT
CLASS NO. 1, DELP NAGAR
NAN CHANAN - 500175, ANDHRA PRADESH
P.O. PROGRESSIVE CONSULTANCY
C. progressiveconsultancy@gmail.com
www.progressiveconsultancy.com

SIGNATURE OF ARCHITECT: [Signature]

Annexure-10.2

Dinesh

Annexure-10.3

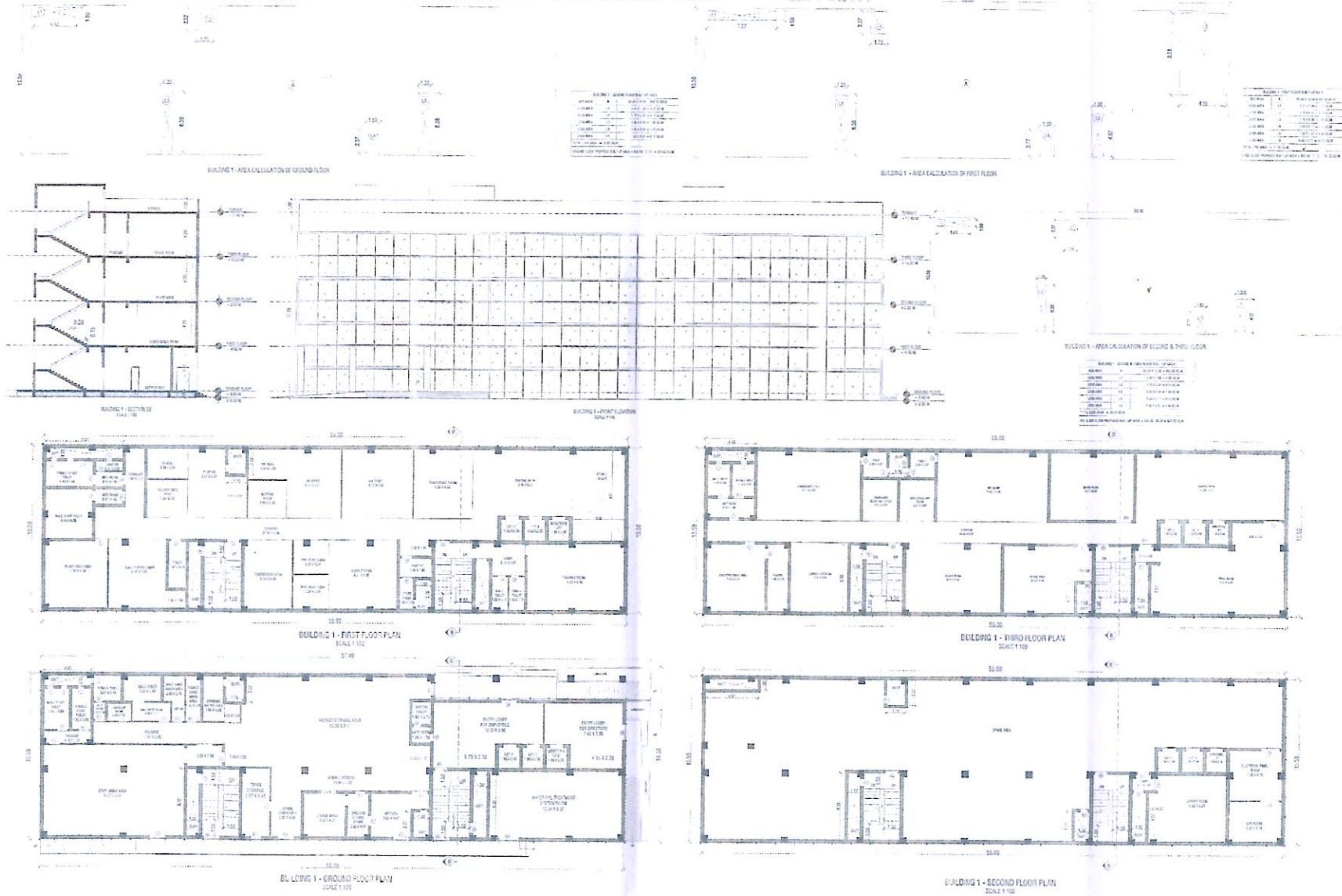


TABLE - AREA CALCULATION OF FLOOR

FLOOR	AREA (SQ. M)	PERCENTAGE
GROUND FLOOR	10000	100%
FIRST FLOOR	10000	100%
SECOND FLOOR	10000	100%
THIRD FLOOR	10000	100%
TOTAL	40000	400%

TABLE - AREA CALCULATION OF FLOOR

FLOOR	AREA (SQ. M)	PERCENTAGE
GROUND FLOOR	10000	100%
FIRST FLOOR	10000	100%
SECOND FLOOR	10000	100%
THIRD FLOOR	10000	100%
TOTAL	40000	400%

APPROVAL STAMP

Annexure-10.3

APPROVED BY: [Signature]

PROGRESSIVE CONSULTANCY

DATE: [Date]

PROPOSED CONSTRUCTION OF INDUSTRIAL BUILDING ON PLOT SURVEY NO. 100/1, 100/1A & 100/1B SITUATED AT VILLAGE BANGAR, TANKI DISTRICT, Sindh.

SCALE OF FLOORS

PROGRESSIVE CONSULTANCY

OFFICE: [Address]

CONTACT: [Phone Number]

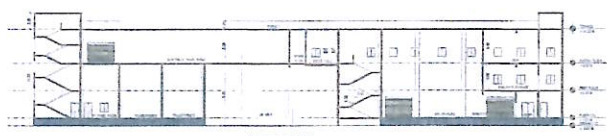
PROGRESSIVE CONSULTANCY

Annexure-10.3

Progressive

Annexure-10.4

Annexure-10.4



BUILDING 1 - SECTION DD



BUILDING 3 - FRONT ELEVATION



BUILDING 2 - SECOND FLOOR PLAN



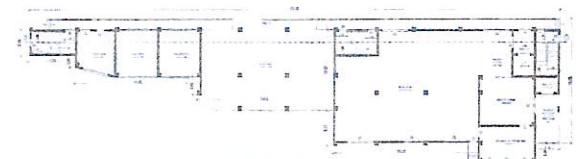
BUILDING 3 - SECOND FLOOR AREA CALCULATION



BUILDING 1 - FIRST FLOOR PLAN



BUILDING 3 - FIRST FLOOR AREA CALCULATION



BUILDING 2 - GROUND FLOOR PLAN



BUILDING 3 - GROUND FLOOR AREA CALCULATION



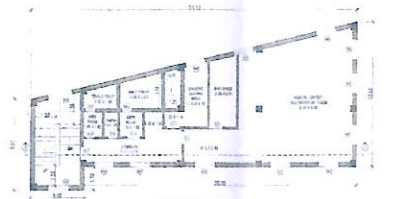
BUILDING 4 - SECTION AA



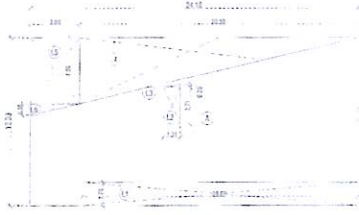
BUILDING 4 - FRONT ELEVATION



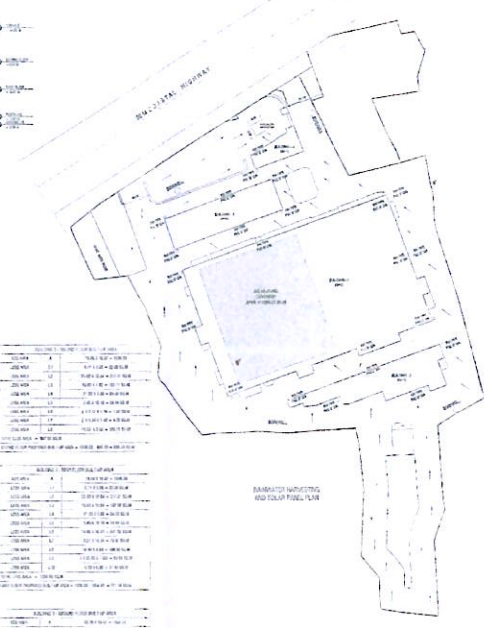
BUILDING 4 - SECOND FLOOR PLAN



BUILDING 4 - FIRST FLOOR PLAN



BUILDING 4 - FIRST FLOOR AREA CALCULATION



BUILDING 1 - SUMMARY TABLE OF AREA

NO.	DESCRIPTION	AREA (SQ. METERS)
1	FLOOR AREA	10,000.00
2	ROOF AREA	10,000.00
3	WALL AREA	10,000.00
4	GLASS AREA	10,000.00
5	MECHANICAL ROOM	10,000.00
6	STAIRCASE	10,000.00
7	LIFT SHAFT	10,000.00
8	TOILET	10,000.00
9	REAR YARD	10,000.00
10	LANDSCAPE	10,000.00
11	ROADWAY	10,000.00
12	DRIVEWAY	10,000.00
13	WATER TANK	10,000.00
14	GENERATOR ROOM	10,000.00
15	STORAGE ROOM	10,000.00
16	WORKSHOP	10,000.00
17	OFFICE	10,000.00
18	RECEPTION	10,000.00
19	CONFERENCE ROOM	10,000.00
20	RESTROOM	10,000.00
21	LOCKER ROOM	10,000.00
22	CHANGE ROOM	10,000.00
23	SHOWERS	10,000.00
24	POOL	10,000.00
25	BAR	10,000.00
26	RESTAURANT	10,000.00
27	CAFETERIA	10,000.00
28	LIBRARY	10,000.00
29	MUSEUM	10,000.00
30	GALLERY	10,000.00
31	THEATRE	10,000.00
32	CONCERT HALL	10,000.00
33	SPORTS HALL	10,000.00
34	GYMNASIUM	10,000.00
35	SWIMMING POOL	10,000.00
36	CLUBHOUSE	10,000.00
37	BARBERSHOP	10,000.00
38	HAIR SALON	10,000.00
39	BEAUTY SALON	10,000.00
40	PHYSICIAN'S OFFICE	10,000.00
41	DENTIST'S OFFICE	10,000.00
42	PHARMACY	10,000.00
43	LABORATORY	10,000.00
44	OPERATING ROOM	10,000.00
45	ICU	10,000.00
46	CCU	10,000.00
47	ICU	10,000.00
48	CCU	10,000.00
49	ICU	10,000.00
50	CCU	10,000.00

BUILDING 3 - SUMMARY TABLE OF AREA

NO.	DESCRIPTION	AREA (SQ. METERS)
1	FLOOR AREA	10,000.00
2	ROOF AREA	10,000.00
3	WALL AREA	10,000.00
4	GLASS AREA	10,000.00
5	MECHANICAL ROOM	10,000.00
6	STAIRCASE	10,000.00
7	LIFT SHAFT	10,000.00
8	TOILET	10,000.00
9	REAR YARD	10,000.00
10	LANDSCAPE	10,000.00
11	ROADWAY	10,000.00
12	DRIVEWAY	10,000.00
13	WATER TANK	10,000.00
14	GENERATOR ROOM	10,000.00
15	STORAGE ROOM	10,000.00
16	WORKSHOP	10,000.00
17	OFFICE	10,000.00
18	RECEPTION	10,000.00
19	CONFERENCE ROOM	10,000.00
20	RESTROOM	10,000.00
21	LOCKER ROOM	10,000.00
22	CHANGE ROOM	10,000.00
23	SHOWERS	10,000.00
24	POOL	10,000.00
25	BAR	10,000.00
26	RESTAURANT	10,000.00
27	CAFETERIA	10,000.00
28	LIBRARY	10,000.00
29	MUSEUM	10,000.00
30	GALLERY	10,000.00
31	THEATRE	10,000.00
32	CONCERT HALL	10,000.00
33	SPORTS HALL	10,000.00
34	GYMNASIUM	10,000.00
35	SWIMMING POOL	10,000.00
36	CLUBHOUSE	10,000.00
37	BARBERSHOP	10,000.00
38	HAIR SALON	10,000.00
39	BEAUTY SALON	10,000.00
40	PHYSICIAN'S OFFICE	10,000.00
41	DENTIST'S OFFICE	10,000.00
42	PHARMACY	10,000.00
43	LABORATORY	10,000.00
44	OPERATING ROOM	10,000.00
45	ICU	10,000.00
46	CCU	10,000.00
47	ICU	10,000.00
48	CCU	10,000.00
49	ICU	10,000.00
50	CCU	10,000.00

BUILDING 2 - SUMMARY TABLE OF AREA

NO.	DESCRIPTION	AREA (SQ. METERS)
1	FLOOR AREA	10,000.00
2	ROOF AREA	10,000.00
3	WALL AREA	10,000.00
4	GLASS AREA	10,000.00
5	MECHANICAL ROOM	10,000.00
6	STAIRCASE	10,000.00
7	LIFT SHAFT	10,000.00
8	TOILET	10,000.00
9	REAR YARD	10,000.00
10	LANDSCAPE	10,000.00
11	ROADWAY	10,000.00
12	DRIVEWAY	10,000.00
13	WATER TANK	10,000.00
14	GENERATOR ROOM	10,000.00
15	STORAGE ROOM	10,000.00
16	WORKSHOP	10,000.00
17	OFFICE	10,000.00
18	RECEPTION	10,000.00
19	CONFERENCE ROOM	10,000.00
20	RESTROOM	10,000.00
21	LOCKER ROOM	10,000.00
22	CHANGE ROOM	10,000.00
23	SHOWERS	10,000.00
24	POOL	10,000.00
25	BAR	10,000.00
26	RESTAURANT	10,000.00
27	CAFETERIA	10,000.00
28	LIBRARY	10,000.00
29	MUSEUM	10,000.00
30	GALLERY	10,000.00
31	THEATRE	10,000.00
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33	SPORTS HALL	10,000.00
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35	SWIMMING POOL	10,000.00
36	CLUBHOUSE	10,000.00
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40	PHYSICIAN'S OFFICE	10,000.00
41	DENTIST'S OFFICE	10,000.00
42	PHARMACY	10,000.00
43	LABORATORY	10,000.00
44	OPERATING ROOM	10,000.00
45	ICU	10,000.00
46	CCU	10,000.00
47	ICU	10,000.00
48	CCU	10,000.00
49	ICU	10,000.00
50	CCU	10,000.00

BUILDING 4 - SUMMARY TABLE OF AREA

NO.	DESCRIPTION	AREA (SQ. METERS)
1	FLOOR AREA	10,000.00
2	ROOF AREA	10,000.00
3	WALL AREA	10,000.00
4	GLASS AREA	10,000.00
5	MECHANICAL ROOM	10,000.00
6	STAIRCASE	10,000.00
7	LIFT SHAFT	10,000.00
8	TOILET	10,000.00
9	REAR YARD	10,000.00
10	LANDSCAPE	10,000.00
11	ROADWAY	10,000.00
12	DRIVEWAY	10,000.00
13	WATER TANK	10,000.00
14	GENERATOR ROOM	10,000.00
15	STORAGE ROOM	10,000.00
16	WORKSHOP	10,000.00
17	OFFICE	10,000.00
18	RECEPTION	10,000.00
19	CONFERENCE ROOM	10,000.00
20	RESTROOM	10,000.00
21	LOCKER ROOM	10,000.00
22	CHANGE ROOM	10,000.00
23	SHOWERS	10,000.00
24	POOL	10,000.00
25	BAR	10,000.00
26	RESTAURANT	10,000.00
27	CAFETERIA	10,000.00
28	LIBRARY	10,000.00
29	MUSEUM	10,000.00
30	GALLERY	10,000.00
31	THEATRE	10,000.00
32	CONCERT HALL	10,000.00
33	SPORTS HALL	10,000.00
34	GYMNASIUM	10,000.00
35	SWIMMING POOL	10,000.00
36	CLUBHOUSE	10,000.00
37	BARBERSHOP	10,000.00
38	HAIR SALON	10,000.00
39	BEAUTY SALON	10,000.00
40	PHYSICIAN'S OFFICE	10,000.00
41	DENTIST'S OFFICE	10,000.00
42	PHARMACY	10,000.00
43	LABORATORY	10,000.00
44	OPERATING ROOM	10,000.00
45	ICU	10,000.00
46	CCU	10,000.00
47	ICU	10,000.00
48	CCU	10,000.00
49	ICU	10,000.00
50	CCU	10,000.00

SOFFIT TABLE CALCULATION

TOTAL NUMBER OF UNITS = 120
 TOTAL LIQUID CAPACITY PROVIDED = 8640 X 120 = 103680 LITERS
 TOTAL LIQUID CAPACITY PROVIDED = 103680 X 10 = 1036800 LITERS
 1 CU MET = 1000 LITERS
 1036800 LITERS / 1000 = 1036.80 CU MET

LOADING UNLOADING AREA CALCULATION

1000 SQ MET = 1 UNIT
 1000 X 1000 SQ MET = 1000000 SQ MET
 BUILD UP AREA = 1000 X 1000 = 1000000 SQ MET
 1000000 SQ MET / 1000000 = 1000000 SQ MET
 1000000 SQ MET / 1000000 = 1000000 SQ MET
 1000000 SQ MET / 1000000 = 1000000 SQ MET

LOADING UNLOADING AREA CALCULATION

TOTAL LIQUID CAPACITY PROVIDED = 8640 X 120 = 103680 LITERS
 TOTAL LIQUID CAPACITY PROVIDED = 103680 X 10 = 1036800 LITERS
 1 CU MET = 1000 LITERS
 1036800 LITERS / 1000 = 1036.80 CU MET

SOLAR ENERGY CALCULATION

SOLAR PANEL: 30% BY TYPICAL AREA TO ALL BUILDING UNIT
 COVERAGE REQUIRED: 100.00%
 SOLAR PANEL COVERAGE PROVIDED: 40.78 X 100 = 40780.00 SQ MET



APPROVAL STAMP

Project: **Annexure-10.4**

Site: **Annexure-10.4**

Scale: **1:100**

Author: **Progressive Consultancy**

Check: **Progressive Consultancy**

Approved: **Progressive Consultancy**

Valid until: **31/12/2024**

AREA SUMMARY

NO.	DESCRIPTION	AREA (SQ. METERS)
1	FLOOR AREA	10,000.00
2	ROOF AREA	10,000.00
3	WALL AREA	10,000.00
4	GLASS AREA	10,000.00
5	MECHANICAL ROOM	10,000.00
6	STAIRCASE	10,000.00
7	LIFT SHAFT	10,000.00
8	TOILET	10,000.00
9	REAR YARD	10,000.00
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11	ROADWAY	10,000.00
12	DRIVEWAY	10,000.00
13	WATER TANK	10,000.00
14	GENERATOR ROOM	10,000.00
15	STORAGE ROOM	10,000.00
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33	SPORTS HALL	10,000.00
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36	CLUBHOUSE	10,000.00
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38	HAIR SALON	10,000.00
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45	ICU	10,000.00
46	CCU	10,000.00
47	ICU	10,000.00
48	CCU	10,000.00
49	ICU	10,000.00
50	CCU	10,000.00

DATE: **10/10/2024**

PROJECT: **PROPOSED CONSTRUCTION OF INDUSTRIAL BUILDING ON LOT SURVEY NO. 2001/2021/1 & 2001/2021/2 & 2001/2021/3 & 2001/2021/4 AT VILLAGE SINGAPORE, NANG DAMAN, NE, SINGAPORE. SINGAPORE PRIVATE LIMITED**

DESIGNED BY: **Progressive Consultancy**

CHECKED BY: **Progressive Consultancy**

APPROVED BY: **Progressive Consultancy**

PROGRESSIVE CONSULTANCY

100, ROBINSON ROAD, #10-01, SINGAPORE 068902

TEL: 65 6733 8888

WWW.PROGRESSIVECONSULTANCY.COM

REGISTERED PROFESSIONAL ENGINEER

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REGISTERED PROFESSIONAL CIVIL ENGINEER

REGISTERED PROFESSIONAL ELECTRICAL ENGINEER

REGISTERED PROFESSIONAL MECHANICAL ENGINEER

REGISTERED PROFESSIONAL STRUCTURAL ENGINEER

REGISTERED PROFESSIONAL LANDSCAPE ARCHITECT

REGISTERED PROFESSIONAL PLANNING AND DESIGN ENGINEER

REGISTERED PROFESSIONAL ENVIRONMENTAL ENGINEER

REGISTERED PROFESSIONAL CHEMICAL ENGINEER

REGISTERED PROFESSIONAL METALLURGICAL ENGINEER

REGISTERED PROFESSIONAL AERONAUTICAL ENGINEER

REGISTERED PROFESSIONAL MARINE ENGINEER

REGISTERED PROFESSIONAL AGRICULTURAL ENGINEER

REGISTERED PROFESSIONAL FOOD ENGINEER

REGISTERED PROFESSIONAL TEXTILE ENGINEER

REGISTERED PROFESSIONAL PAPER ENGINEER

REGISTERED PROFESSIONAL POLYMER ENGINEER

REGISTERED PROFESSIONAL RUBBER ENGINEER

REGISTERED PROFESSIONAL PLASTIC ENGINEER

REGISTERED PROFESSIONAL COMPOSITE ENGINEER

REGISTERED PROFESSIONAL CERAMIC ENGINEER

REGISTERED PROFESSIONAL GLASS ENGINEER

REGISTERED PROFESSIONAL METAL ENGINEER

REGISTERED PROFESSIONAL WOOD ENGINEER

REGISTERED PROFESSIONAL FIBRE ENGINEER

REGISTERED PROFESSIONAL LEATHER ENGINEER

REGISTERED PROFESSIONAL JEWELLERY ENGINEER

REGISTERED PROFESSIONAL OPTICAL ENGINEER

REGISTERED PROFESSIONAL ACOUSTIC ENGINEER

REGISTERED PROFESSIONAL VIBRATION ENGINEER

REGISTERED PROFESSIONAL SOUND ENGINEER

REGISTERED PROFESSIONAL LIGHT ENGINEER

REGISTERED PROFESSIONAL HEAT ENGINEER

REGISTERED PROFESSIONAL COLD ENGINEER

REGISTERED PROFESSIONAL AIR ENGINEER

REGISTERED PROFESSIONAL WATER ENGINEER

REGISTERED PROFESSIONAL SOIL ENGINEER

REGISTERED PROFESSIONAL ROCK ENGINEER

REGISTERED PROFESSIONAL GROUNDWATER ENGINEER

REGISTERED PROFESSIONAL COASTAL ENGINEER

REGISTERED PROFESSIONAL OCEANOGRAPHY ENGINEER

REGISTERED PROFESSIONAL ATMOSPHERIC ENGINEER

REGISTERED PROFESSIONAL CLIMATE ENGINEER

REGISTERED PROFESSIONAL ENVIRONMENTAL ENGINEER

REGISTERED PROFESSIONAL POLLUTION ENGINEER

REGISTERED PROFESSIONAL WASTE ENGINEER

REGISTERED PROFESSIONAL RECYCLING ENGINEER

REGISTERED PROFESSIONAL ENERGY ENGINEER

REGISTERED PROFESSIONAL RENEWABLE ENERGY ENGINEER

REGISTERED PROFESSIONAL NUCLEAR ENGINEER

REGISTERED PROFESSIONAL SPACE ENGINEER

REGISTERED PROFESSIONAL AERONAUTICAL ENGINEER

REGISTERED PROFESSIONAL MARINE ENGINEER

REGISTERED PROFESSIONAL AGRIC



U.T. Administration of Dadra & Nagar Haveli and
Daman & Diu,
Department of Fire & Emergency Services,
Fire Force Headquarters, Daman,
Daman-396215.
E-Mail ID: sfo-dmn-dd@nic.in.



No.DFES/DMN/CP-NOC/992/ADFO/2024
Application ID. NOC/P202324/02283

Dated:- 27-1-2024.

To,
M/s. SOVEVAX BIOLOGICS PVT. LTD.,
Survey No. 330/1, 332/1, 332/1-1, 332/1-A, BHIMPORE,
HYUNDAI SHOWROOM, BHIMPORE,
DAMAN- 396210.

Sub : GRANT OF PROVISIONAL NO-OBJECTION CERTIFICATE FOR REVISE
CONSTRUCTION PERMISSION OF THE FACTORY BUILDING REG.

- Ref: 1. Your application dated 21/12/2023.
2. No. DFES/DMN/Pro-CP/137/ADFO/2021 Dated 17/04/2021.
3. No. 49/56/IND/2022-23/DMNFES/339 Dated 05/12/2022.

Sir,

This has reference to your application under reference above, you have applied for Provisional No-Objection Certificate for revise Construction Permission of the factory buildings 1, 2, 3, & 4 having following details of each building from the general ground level up to the roof/terrace level on land bearing survey No. 330/1, 332/1, 332/1-1 & 332/1-A Situated at Bhimpore, Nani Daman.

The proposed revise factory building plan, the details of the construction/ building and plot area are shown in the proposed plan of the factory building as submitted by the applicant is as under:

Sr. No.	Particulars of Construction						Total B/U area (Sq. M.)				
01.	Total Plot area						26068.00				
	Permissible Gr. Coverage @50%						13034.00				
	Consumed Gr. Coverage @ 37.11 %						9051.56				
	Permissible FAR/FSI @ 1.74						45435.86				
	Consumed FAR/FSI @ 1.17						30377.12				
02.	Proposed built up area	CP Issued in 2021	Revise CP Issued in 2022			Total	Proposed Revise Factory building			Proposed building	Total
			Build-1	Build-2	Build-3		Build -1	Build -2	Build -3	Build-4	
	G. floor	4884.06	559.10	5057.00	708.70	6324.80	824.63	6905.49	939.28	382.16	9051.56
	G. Mez. F.	255.24	--	--	--	--	--	--	--	--	--
	F. floor	3134.16	559.10	5057.00	708.70	6324.80	781.32	3827.62	271.34	382.16	5262.44
	S. floor	--	559.10	5057.00	316.05	5932.15	826.28	6901.74	838.53	--	8566.55
	T. floor	--	--	2464.70	--	2464.70	826.28	6670.29	--	--	7496.57
	Total built up area	8273.46	1677.30	17635.70	1733.45	21046.45	3258.51	24305.14	2049.15	764.32	30377.12
03.	Total height of the building in mtrs.	15.00	17.15	21.00	17.15	--	17.40	21.00	14.20	7.56	--
04.	No. & width of Staircase	03/1.50	02/1.50	05/1.50	03/1.50	--	02/1.50	09/1.50	03/1.50	01/1.50	--
05.	Travel Distance	23.50	--	30.00	--	--	--	45.00	--	--	--
06.	Distance from Fire Station						8.00 KM				
07.	Manufacturing product						Vaccines & Biologics				

The site abuts have single road about 30 meters wide on North side, as shown on the plans & application. Open space around the building from plot boundary is as shown below:

Building No	Open Space around the each building in meters.				Width of abuts road
	North	South	East	West	
Build-1	7.50	7.96	15.98	6.50	--
Build-2	7.96	7.95	09.00	12.00	+ 30 Mtrs wide road
Build-3	7.95	12.00	40.00	9.96	--
Build-4	05.00	08.00	12.00	5.00	--

In view of the above, so far as department is concerned, there would be no objection from the fire safety point of view for grant of Provisional No-Objection Certificate for revise construction permission of the factory buildings 1, 2, 3, & 4 having following details of each building from the general ground level up to the roof/terrace level on land bearing survey No. 330/1, 332/1, 332/1-1 & 332/1-A Situated at Bhimpore, Nani Daman in accordance with rule 24 of Daman & Diu Fire Force Rule, 2004 and as required under the Notification No.DFS/DD/F.P.-Notification/2004-05/627 dated 12-01-2005 issued under sub-section (1) of section 13 of the Goa, Daman & Diu Fire Force Act, 1986 subject to compliance of the following conditions.

1. ACCESS:

- (i) The premises should be located so as to provide easy access to fire brigade.
- (ii) Adequate passageway and clearance required for fire fighting vehicle to enter the premises should be provided at the main entrance. The width of such entrance shall not be less than 4.5 meters. If an arch or covered gate is constructed, it shall have clear headroom of not less than 5 meters.

2. COURTYARDS/OPEN SPACES:

- (i) The open space at front shall not be less than 4.50 meters and other open spaces around the building shall be not less than 4.50 meters as per DC rules and shall be hard surface so as to take load of the fire engine weighing up to 45 tons each.
- (ii) Courtyard as above all around the building shall be free from obstruction and encroachment for fire brigade access at all times.

3. STAIRCASE:

- (i) The staircase of not less than 1.5 meters width shall be provided on each floor of the building.
- (ii) The number of staircase shall be provide as per travel distance meet.
- (iii) No gas piping or electrical panels shall be allowed in the stairway.
- (iv) The exit signs with arrows indicating the escape routes shall be provided at a height of 1.5 m from the floor level on the wall and shall be painted with fluorescent paint.
- (v) All exits signs should be flush with the wall and so designated that no mechanical damage to them can result from the removing furniture, material or and other equipments.

4. FIRE RESISTANT DOOR :

- (i) The Fire doors of 2 hrs. Fire Resistance Rating shall be provided at the entrance of the all staircases on all floors in the building.
- (ii) The applicant should be submitted a certificate from the competent authority.

5. STAIRCASE AND CORRIDOOR ESCAPE ROUTE CIRCUIT/LIGHTING:

- (i) Escape route i.e. staircase and common corridor, lift, etc. lighting shall be on independent/separate circuits and shall be independently connected so that can be operated by one switch installation on the ground floor easily accessible to fire staff at any time irrespective of the position of the individual control of the light points, if

any.

(ii) The electric wiring shall be made from a **registered electrical contractor and contractor shall produce a certificate** for electrification of the building as per relevant rules.

(iii) Emergency lights shall be provided in the staircase and corridor.

6. ESCAPE LIGHTING AND EXIT SIGNAGE:

(i) The escape route lighting shall be provided at appropriate place of exit, exit access and exit discharge, common corridors, passageways, stairwells, landing of stairwell on each floor of the each building.

(ii) The emergency lighting shall be powered from a source independent of that supplying the normal lighting.

(iii) The exit signs with arrows indicating the escape routes shall be provided at a height of **1.5 m** from the floor level on the wall and shall painted with fluorescent paint.

(iv) All exits signs should be flush with the wall and so designated that no mechanical damage to them can result from the removing furniture, material or and other equipments.

7. GUIDELINE FOR RAW MATERIAL STORE/WAREHOUSE:

(i) The materials storage in warehouse should be in systematic way proper roads/path should be marked by **YELLOW** color & should be kept free from obstruction at all time.

(ii) The maximum staking height should be marked on the walls in **RED** color. The staking height should not be more than the red line. Red line should be marked on 1.5 meters from lowest reef level.

(iii) All electrical fitting, fixtures, should be flameproof and confirming to relevant Indian Standard (IS). All electrical wiring fitting & fixture should be above the red line (staking limit line).

(iv) The indication mark like exit Exits, Fire Escape, etc. should be prominently marked with florescent paint so that it can be seen in darkness.

(v) The materials should not be storage in marginal open space around the building.

8. ELECTRICAL PANAL:

(i) Gas based tubing system shall be provided in the main electric panel and servers of the Factory Building.

9. MECHANICAL SMOKE EXTRACTOR:

(i) The Mechanical Smoke Extraction (duct)/Venting system with appropriate capacity of centrifugal blower shall be provided on each floor of the proposed factory building.

(ii) The system shall operate on actuation of flow switch actuation of Smoke system. In addition, a local and/or remote manual start-stop control/switch shall be provided for operations by the fire fighters.

(iii) The dumper system shall be provided at appropriate place in the duct.

(iv) The exhaust system may be continued, provided the construction of the ductwork & fans in such that it will be rendered inoperable by hot gases and smoke and there is no danger of spread of smoke to other floors via the path of extraction system.

10. D.G. SET:

(i) A Stand by D.G. set with appropriate change over switch shall be provided to supply power to staircase and common corridor lighting circuit, fire lift, the stand-by fire pump, pressurization fans and blowers, smoke extraction and damper systems whichever is applicable in case of failure of normal electric supply. The generator shall be capable of taking starting current of all the machines and circuits stated above

simultaneously.

11. FIRE FIGHTING REQUIREMENT:

A. PORTABLE FIRE EXTINGUISHERS:

- (i) First aid fire extinguishers bearing ISI mark shall be installed in the each building as per the scale laid down in IS 15683/2006.
- (ii) Special type fire extinguisher shall be provided on each floor (Production area) of the factory building

B. HOSE REEL:

- (i) The first aid hose reel shall be installed on each floor in the staircase landing of the each building for fire fighting and first aid hose reel shall be connected directly to the wet riser main and dia meter of the hose reel shall be not less than 19 mm and length of hose shall not less than 30 mtrs in the building.

C. WET RISER:

- (i) The Wet Riser system connected to a fire pump at ground level and having main not less than 100 mm internal dia meter G.I./M.S. C class pipe shall be provided with single landing valve on each floor/landing in the each building.
- (ii) The landing valve should be provided with hose box along with ISI 63mm delivery hose and an ISI mark standard branch pipe 19 mm dia meter on each floor of each staircases in the premises.

D. YARD HYDRANT:

- (i) External fire hydrant /Ring hydrant system shall also be installed around the premises at appropriate distance and having main not less than 200/150/100 mm internal dia meter G.I./M.S. C class pipe with connect to the diesel/electric centrifugal fire pump to charge hydrant system.
- (ii) Hydrant points should be provided with FRP/SS hose box along with 22.5 mtrs delivery hose and a standard branch pipe 19 mm dia meter.
- (iii) A fire service inlet connection (two/three way collecting head with non return valve) shall be provided near at main gate of the premises for charging with water by pumping by fire services appliances.

E. AUTOMATIC SPRINKLER SYSTEM:

- (i) The automatic sprinkler system (115 K) should be provided/ installed on each floor of the warehouse, Row material Store, portage area, and storage packaging material etc in the building.
- (ii) Automatic sprinkler valve shall be provided on each sprinkler riser.
- (iii) The distance of the sprinkler shall not more than 300 mm below the ceiling.
- (iv) The sprinkler shall be installed preferably upright type on each floor of the building.
- (v) If false ceiling voids exceeding 800 mm of the height above false ceiling up rite sprinkler also should be provided on each floor.
- (i) The distance of the sprinkler shall not more than 300 mm below the ceiling.
- (ii) The sprinkler shall be installed preferably upright type on each floor of the each building.
- (iii) If false ceiling voids exceeding 800 mm of the height above false ceiling up rite sprinkler also should be provided on each floor.

F. WATER cum FOAM MONITOR:

- (i) Water cum Foam Monitor shall be provided at appropriate place with suitable capacity around the each building.
- (ii) The Monitor shall be installed minimum 6/7 meter from the ground level with suitable structure for operation.

G. FIRE ALARM SYSTEM:

- (i) The manually operated electric fire alarm (**MOEFA**) system with main control panel at ground floor level and pill-boxes and hooter at each upper floor level shall be provided at appropriate places in the each building.

H. AUTOMATIC SMOKE DETECTION & ALARM SYSTEM:

- (i) Automatic addressable smoke detection system or beam smoke detection system shall be provided on each floor of the each factory building.
- (ii) Automatic smoke detection system (i.e. **VESDA** air sampling fire detection system) shall be provided in building height more than 30 meter and other major buildings.

I. UNDER GROUND WATER STORAGE TANK:

- (i) A satisfactory supply of water for the purpose of fire fighting shall always be available in the form of underground static water storage tank with capacity of **6,00,000** liters.
- (ii) The static storage water supply required for above mentioned purpose should entirely accessible to the fire engines of the local fire service. Provision of suitable number of main holes shall be made available for inspection repairs insertion of suction hose etc.

J. FIRE PUMP:

(a) FOR AUTOMATIC SPRINKLER SYSTEM:

- (i) **One** electric driven (**main pump**) centrifugal fire pump of capacity **4550 l/min (273 M³ and 120 HP motor & 70 M Head)** shall be provided near the underground static water storage tank with minimum pressure of 3.5 kg/cm² at level for sprinkler system.
- (ii) **One diesel driven stand by** centrifugal fire pump of capacity **4550 l/min (273M³)** shall be provided near the underground static water storage tank with minimum pressure of 3.5 kg/cm².
- (ii) **One** electric driven centrifugal coupled fire pumps (**Jockey pump**) of capacity **350 l/min (15HP & 70M Head)** shall be provided near the underground static water storage tank for sprinkler system.

(b) FOR HYDRANT AND RISER SYSTEM:

- (i) **One** electric driven (**main pump**) centrifugal fire pump of capacity **4550 l/min (273 M³ and 120 HP motor & 70 M Head)** shall be provided near the underground static water storage tank with minimum pressure of 3.5 kg/cm² at terrace level for hydrant system, wet riser.
- (ii) **One** electric driven pump (**Jockey pump**) of capacity **350 l/min (15 HP motor & 70 m Head)** shall be provided near the underground static water storage tank for hydrant system and wet riser system.
- (iii) The pumping system should be provided **auto control penal system**.

(c) STAN BY DIESEL DRIVEN PUMP:

- (i) **One diesel driven stand by** centrifugal fire pump of capacity **4550 l/min (273M³)** shall be provided near the underground static water storage tank with minimum pressure of 3.5 kg/cm².

K. FIRE CONTROL ROOM:

- (i) A Fire Control Room shall be provided on the entrance floor/security cabin of the building.
- (ii) The detector system panel, PA system panel and all floors (emergency evacuation plan with appropriate size) plan of the building shall be provided in the Fire Control Room.

L. PUBLIC ADDRESS SYSTEM:

- (i) **The suitable integrated public address system/ communication system**

shall be provided on each floor in the building to announce safety instruction to employees.

- (ii) Control panel of the **suitable integrated public address system /communication system shall be at control room.**

M. LIGHTNING PROTECTION OF BUILDING:

- (i) The lightning protection system shall be provided on building.

12. GENERAL REQUIREMENT:

- (i) Any compartmentation in addition to the proposed plan/existing structure shall be made only with the prior approval of the fire department.
- (ii) The storage, use and handling of gasoline, fuel oil and other flammable liquid/gas shall not be permitted in any Group G occupancy unless it complies with the regulations.
- (iii) Sufficient G.I. Fire Bucket stands each of 9 Ltrs. Capacity (4 per stand) with dry sand shall be provided at appropriate place in the building.
- (iv) **NO SMOKING Fire Extinguisher Fire Bucket and DANGER** caution boards should be displayed at the appropriate places physically shown where ever required & the caution boards should be easily visible.
- (v) Emergency telephone numbers like **Police-100, Fire Brigade-101, Hospital, Doctors, Responsible Persons and 104 & 108** of the company should be displayed at appropriate place of the premises.
- (vi) All **signs and floor number** with exit/arrows indicating the escape routes, staircase shall be provided on each floor at appropriate place in the building.
- (vii) This fire NOC may not treat in any case for regularization of unauthorized construction, if any
- (viii) This fire NOC is issued in fire prevention and life safety point only, the legality of land/plot, any deviation with respect to construction etc. shall be verified confirmed by the concerned building plan sanctioning authority.
- (ix) No change purpose of occupancies or title of the building other than approved plan without prior approval of the fire department.
- (x) **Fire safety/Emergency evacuation plan** of the industrial building shall be prepared at appropriate place of the building.
- (xi) **Dos and Donts** in case of fire or other emergency shall be displayed at appropriate place on each floor of the each building.
- (xii) It shall be ensured that security staff and every employee of the company are trained in handling fire fighting equipments & fire fighting.
- (xiii) To eliminate fire hazards good housekeeping both inside and outside the building shall be strictly maintained by the occupants or the owner of the building.
- (xiv) **The applicant shall have to submit the all copies of approved plan of the proposed building within a week after approval of the competent authority.**
- (xv) The applicant shall required to obtained **Final No-Objection Certificate** before applying for obtaining occupancy/completion certificate of the building failing which the same should be cancelled.
- (xvi) **The Competent Authority shall issue occupancy /completion certificate only after the Final No-Objection Certificate by the fire department.**
- (xvii) **The applicant shall submit fire fighting lay out plan to the Fire Department for verification before commencement of work.**
- (xviii) The undersigned reserves right to amend any additional recommendations deemed fit during final inspection or in future due to the statutory provisions amended from time to time and in the interest of the protection of the company

- and employees.
- (xix) This is Provisional NO-Objection Certificate for the details given above, which shall be treated valid for the period of **three year** from the date of issue and it is your responsibility to get the same renewed after satisfactory inspection of fire fighting installations and arrangements provide by applicant.
- (xx) After compliance total above recommendation the inspection of the same will be carried out by the representative of this office & after satisfactory inspection Final No-Objection Certificate will be issued.
- (xxi) Right to reject/withdrawn N.O.C. at any time without any notice is vested/ reserved with the competent authority if the conditions stipulated above are not complied.

The applicant has paid Fire NOC fees for **Rs. 93,307/- (Rupees Ninety Three Thousand Three Hundred Seven Only)** by.Challan no 142 dated 25/01/2024

This is issued with the approval of DIGP/Director of Fire & Emergency Services, DNH and Daman & Diu, Daman vide application No. NOC/P202324/02283 dated 15/01/2024.

Your Faithfully



**Assistant Director,
Fire & Emergency Services,
DNH and Daman & Diu,
Daman.**

Copy to:-

1. PA to DIGP/Director of Fire & Emergency Services, Daman & Diu, Daman.
2. The Associate Town Planner, Damanfor necessary action accordingly and OC shall issue only after the **Final NOC** of the Fire Department.
3. Office copy.





U.T. Administration of Dadra and Nagar Haveli and Daman & Diu,
Planning & Development Authority Daman,
Collectorate, Moti Daman.



No. PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/246

Dated: 03/04/2024
05

Ref:

- I. Construction permission granted vide Order No. PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/1449, dated 22/12/2023.

PLINTH CERTIFICATE

To,
M/s. Sovevax Biologics Pvt. Ltd.,
Survey No. 330/1, 332/1, 332/1(1) and 332/1(A),
Village Bhimpore,
Nani Daman, Daman.

Sub:- Approval of work up to Plinth Level for the Industrial Buildings
on Survey No. 330/1, 332/1, 332/1(1) and 332/1(A) of village
Bhimpore.

This is in reference to your intimation letter dated 24/01/2024 regarding the completion of construction work up to the plinth level for Industrial Buildings on land bearing Survey No. 330/1, 332/1, 332/1(1) and 332/1(A) in Industrial Zone – I situated at Bhimpore in the U.T. of Daman & Diu. As per site inspection, it is found that the construction of the Industrial Buildings up to the plinth level is as per the approved plan. Hence, it is to inform that further construction work may be proceeded strictly as per sanctioned plans, and provisions for septic tank, soak pit and rainwater harvesting should be provided as proposed and as per the details provided in the approved plan.

(Rahul Dev Boora)

Member Secretary (PDA)
Daman

Copy to:

1. The Chairman, PDA, Daman, for kind information, please.



संघ प्रदेश दादरा एवं नगर हवेली तथा दमण एवं दीव प्रशासन
योजना एवं विकास प्राधिकरण
कलेक्ट्रेट, मोटी



सं. PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/246

दिनांक: 03/04/2024
05

संदर्भ:

I. आदेश संख्या PDA/DMN/CP/BHIM/330(1)&Ors./03/2023/1449, दिनांक 22/12/2023 द्वारा निर्माण की अनुमति दी गई।

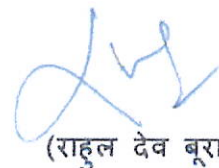
प्लिंथ प्रमाणपत्र

सेवा में,

म/स. सोवेवैक्स बायोलॉजिक्स प्राइवेट लिमिटेड,
सर्वे सं. 330/1, 332/1, 332/1(1) और 332/1(A),
भीमपोर, दमण

विषय :- ग्राम भीमपोर के सर्वे संख्या 330/1, 332/1, 332/1(1) और 332/1(A) पर औद्योगिक भवन हेतु प्लिंथ लेवल तक के कार्य की स्वीकृति।

भीमपोर, नानी दमण में स्थित औद्योगिक क्षेत्र - I की भूमि सर्वे सं. 330/1, 332/1, 332/1(1) और 332/1(A), पर औद्योगिक भवन हेतु प्लिंथ लेवल तक निर्माण कार्य पूरा करने संबंधी आपके दिनांक 24/01/2024 के सूचना पत्रक के संदर्भ में, मुझे सूचित करना है की स्वीकृत प्लान के अनुसार निर्माण कार्य को आगे बढ़ाया जा सकता और सेप्टिक टैंक, सोक पिट और वर्षा जल संचयन के प्रावधान प्रस्तावित और अनुमोदित योजना में प्रदान किए गए विवरण के अनुसार प्रदान किए जाएंगे।



(राहुल देव बूरा)
सदस्य सचिव (पी.डी.ए.)
दमण

प्रतिलिपि प्रेषित :-

1) अध्यक्ष, पीडीए, दमण को सूचना हेतु





संघ प्रदेश दादरा और नगर हवेली और दमण एवम् दीव प्रशासन/
UNION TERRITORY ADMINISTRATION OF
DADRA AND NAGAR HAVELI AND DAMAN & DIU,
 जिला अधिकारी का कार्यालय, दमण /
OFFICE OF THE COLLECTOR, DAMAN.

E-mail: collector-daman@ddd.gov.in, Phone : (0260-2230296)

No. COL/DMN/MAG/SOVEVAX/NOC/2024-25/1021

Date: 12/03/2025

- Read: 1) Application dated 25/01/2025 and FORM No. AE-12 dated 06/03/2025 was received from M/s Sovevax Biologic Private Limited, Mumbai.
- 2) Report No. SDPO/DMN/REPORT/141(3660203) dated 04/02/2025 received from the Sub Divisional Police Officer, Daman.
- 3) Report No. MAM/DMN/LND/2024-25/456 dated 04/02/2025 received from the Mamlatdar, Daman.
- 4) Report No. 449/07/Report-Blast/2024-25/DMNFES/24 dated 11/02/2025 received from the Assistant Director, Fire & Emergency Services, Daman.
- 5) Inspection Report No. PCC/DDD/O-2689/WA/AA/BP/22-23/30 dated 05/03/2025 received from the Scientist-B, PCC, DNH & DD.
- 6) Report No. COL/DMN/EST/MINES/SOVEVAX/2024-25/1018 dated 12/03/2025 received from the Additional Director (Mines), Daman.

NO OBJECTION CERTIFICATE

(See Rules 102 and 103)

Subject: No Objection Certificate under the Explosive Rules, 2008.

With reference to the applications dated 25/01/2025 & Form AE-12 dated 06/03/2025 submitted by you and in pursuance of Rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting licence under the Explosives Rules, 2008 to M/s. Sovevax Biologics Private Limited, Mumbai at address 72-73, 7th Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra - 400021 for the following purpose, kinds and quantities of explosives in the premises at Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 in the village of Bhimpore of Daman District as shown in the site plan duly endorsed and enclosed herewith.

1. The purpose of the No Objection Certificate is the table of purpose Scheduled IV (LE-10) above grant for blasting of rocks and levelling lands.
2. Kinds of quantities of explosives :

g) Gunpowder (Class 1)	Nil
h) Small arms nitro-compound	Nil
i) Safety Fuse	Nil
j) Nitro-compounds (Class 3)	17500 Kgs.
k) Nitrate Mixtures (Class 2)	17500 Kgs.
l) Detonators	600 Nos.

TERMS & CONDITIONS :-

1. The Company/Applicant must adhere to the safety guidelines and local environmental norms issued by relevant authorities such as the Petroleum and Explosives Safety Organisation (PESO).
2. The company/applicant must obtain all necessary clearances from Petroleum and Explosives Safety Organization (PESO), Mining Department and other concerned agencies.
3. The Company/applicant should carry out blasting activities only during approved timings for the convenience and safety of the public
4. The Company/applicant should ensure adequate safety precautions including evacuation of surrounding areas and giving advance public notice.
5. The Company/applicant shall follow pollution control measures including dust control and noise mitigation techniques.

6. The Company/applicant should have the blasting process monitored by qualified personnel and submit periodic reports to the concerned authorities.
7. The Company/applicant will be responsible for any damage or accident arising out of the blasting activity and will pay compensation to the affected parties, if necessary.
8. The Company/applicant shall strictly adhere to all applicable laws and guidelines laid down by the Government of India and local administration.
9. The Company/applicant will deploy volunteers to assist and protect the public.
10. The Company/applicant will make necessary preparations for medical emergencies.
11. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.
12. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect serviceability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department ANNUALLY.
13. The staffs who are working within the premises shall be trained in fire fighting.
14. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
15. The 04 No. G.I, Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
16. There should not be any residential area surrounding two hundred meters area.
17. The eliminate fire hazards good house keeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
18. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate places physically shown wherever required & the caution boards should be easily visible.
19. Emergency telephone numbers like "Police-100" "Fire Brigade- 101", "ERSS-112", "Hospital", "Doctors" "Responsible Persons" and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.
20. Display of DOS and DONT'S in case of fire and emergency telephone numbers in conspicuous places.
21. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
22. Right to reject/ withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.
23. The applicant shall ensure the Terms & Conditions in the Shot Firer Certificate granted in FORM LE 19 of the Explosive Rules 2008 by the Control of Explosive, Vadodara.
24. No Mining permitted.

This No Objection Certificate is liable to be suspended or revoked for any violation or for any other Administrative reasons.

Given my hand and seal on this day of 12th March 2025



SAURABH MISHRA, IAS,
District Magistrate,
Daman.

Encl: As above.

✓ To,
M/s. Sovevax Biologics Private Limited, Mumbai, 72-73, 7th Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra - 400021. (Contact No. +91 9099986604/9909991880)

Copy for kind information to: -

1. The Sub Divisional Police Officer, Daman.
2. The Assistant Director, Fire & Emergency Services, Daman.
3. The Mamlatdar/Executive Magistrate (Urban), Daman.
4. The Block Development Officer/Executive Magistrate (Rural), Daman.
5. The Planning & Development Department, Daman.
6. The Pollution Control Committee, Daman.
7. PA to the Deputy Collector (HQ), Daman.
8. PA to the Deputy Collector (Gen.), Daman.

Amest.